SHRI S. JAIPAL REDDY: Before you take up special mentions, I have to raise a question. ..(Interruptions) She has permitted me.

Special

THE DEPUTY CHAIRMAN: What it about? Is it some other matetr? Mr. Kalmadi. you take you seat. Mr. Jai-pal Reddy, what do you want to say?

SHRU S. JAIPAL. REDDY: I wrote a letter to you..

THE DEPUTY CHAIRMAN: About what?

SHRI S. JAIPAL REDDY; I wanted to draw the attention of the House to the manner in which the Government of India have asked the Swiss investigating authorities... (Interruptions)... to hhelve the Bofors probe... (Interruptions).. .Madam, you kindly per mit

THE DEPUTY CHAIRMAN: I will permit you.

SHR1 S. JAIPAL REDDY: But once special mentions are taken up, I cannot speak.

THE DEPUTY CHAIRMAN; I will permit you. **(व्यवद्यान) वै**ठिये, बैठिये (व्यवधान) स्रेश कलमाडी (व्यवधान)

I must remind you of one thing. To me, everything spoken in this House is very special. And I really want to regulate the business of the House.

### श्री जयपाल रेडडी जी की समस्या का मैं समाधान दे दंगी ग्रीर... (व्यवधान)

I have identified Mr. Suresh Kalmadi.

SHRI SURESH KALMADI- Madam, ... (Interruptions) ...

SHRI S. JAIPAL REDDY: Madam, once special mentions taken are up.. (Interruptions).

THE DEPUTY CHAIRMAN: I have said I will allow you. Qnece I promise I will allow you... (Interruption)

भी जगदीश प्रसाद मायुर: . , . (ঙ্গব্দান)

उपसमापति : माथुर साहब, ग्रापको भी मैं एलाऊ कर दंगी। (व्यवधान)

श्री सिकन्वर बस्तः मैडम, मैंने श्रापसे म्जारिश की थी कि जो सवाल कलमाडी साहब उठा रहे हैं। उस सवाल के मुताल्लिक (व्यवधान) हां, बहुत ग्रहम है, मैं मानता हूं। उस सवाल के मुताल्लिक जो साहब भी उठाना चाहते हैं वे उठायें ग्रौर उसके बाद हमें अर्ज करने का मौका जाए ।

میں نے آپ سے گزارش کی ٹھی جو سوال كلمهاتي صاحب ... (مهاخلت)... هان بهت <u>ھے</u> - میں مانتا ھوں - آ*ااس* کے ستعلق جو صاحب بھی جاهتے هيں وہ اتهائيں اور اسكے يعد ھمین عرض کرنے کا موقع دیا جائے ]

THE DEPUTY CHAIRMAN: I will allow you. (interruptions). Please, let there be order in the House. I will allow" you, Mr. Sikander Bakht.

सिकन्दर बख्त साहब, मैं भ्रापको बोलने का मौका दूंगी । मगर शांति से जरा सुन लें सब लोगे।

#### SPECIAL MENTIONS

**Alleged Demolition of Temples** Ayodhya in violation of the rulings of the **High Court** 

SHRI SURESH KALMADI (Maharashtra); Madam, the matter relates

 $<sup>\</sup>dagger []$  Transliteration in Arabic Script..

[Shri Suresh Kalmadi]

143

to Ayodhya. On Friday, the State Go vernment leased out 42 acres of land near the Ram Janmabhoomi for the creation of a Ram Katha Park in the garb of tourism development. Madam, the High Court has given an order. No final judgement has so far come. The High Court has said that there will be status quo. In spite of that fact, the State Government on Friday allotted 42 acres to the Vishva Hindu Parishad. Immediately after the order of Saturday, on Sunday, the State Government demolished five temples and nine shops. They gave only five hours' notice to the occupants withdraw from there. They threatened with the police. The whole place is under the charge of the Baj-Dal. They have already demoL rang shed 'Sankatmochan'; they have the demolished 'Sakshi Gopal' also and the 'Sitakup' where 'bhajans' had been going non.stop. Sometimes on they want to demolish the Masjid. Now they are demolishing the five temples. (Interruptions). Madam, it is a pity that they were given no notice. It was Mr. Vinay Khatiyar of the Bajrang Dal who was directing their operations. The Chief Priest of the Janama-bhoomi has been removed from the post and thrown out of the premises. Also, the Mahant of the Sumitra Bhawan was arrested in the morning by the police yesterday.

Madam, this is a very grave matter. This is primarily because of the pressure put on the BJP Government because the BJP Government called the two groups of the Babri Masjid Committee for talks. The Bajrang Dal and the VHP have come together and forced the BJP Government to issue this order. I would like to say that this area of the Ram Janambhoomi-Babri Masjid is not in the hands of the State Government. It is being run today by the Vishva Hindu Parishad and the Bajrang Dal. The State Government has no say. At the moment, all the temples have been broken. Miscreants are let loose. And the State Gevernment Is a Silent specta-

tor. This is in violation of the High Court order which has said the status quo must remain. The Government has given 42 acres and the demolition is going on in the name of tourism development. I demand a statement from the Home Minister as to what action the Central Government plans in this regard, and how they are going to respect the wishes of the High Court. (Interruptions).

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Will they dismiss the Government? They should dismisg the Government of U. P. It is unconstitutional. (*Interruptions*). The Government of U. P. should be dismissed.

श्री सिकन्दर बस्त (मध्य प्रदेश): आपने कहा था मुझे मौका देंगी इनके बाद...(अयवधान)

†[شری سکندر بخت : آپ نے کہا بہا مجھ موقع دینگی - انکے بعد . . (مداخلت) . . .]

उपसभापति : मैं मौका दंशी।

डा. रत्माकर पाण्डेय (उत्तर प्रदेश) : (श्यवधान) इस देश को तोड़ना चाहते हैं श्रौर उत्तर प्रदेश की भारतीय जनता पार्टी सरकार के मंत्री, वहां के सांसद श्री विनय कटियार शौर वहां के विधायक खड़े होकर नाजायज देंग से...(श्यवधान) कब्बा करा रहे हैं।

श्री सिकन्दर बख्त: सदर साहिबा, ग्रापने कलमाडी के बाद मुझे बोलने के लिए कहा था।...(ब्यवधान) इसकी इजाजत नहीं दी जा सकती है, यह बिलकूल गलत बात हैं।...(व्यवधान)

<sup>†[]</sup> Transliteration in Arabic Script..

टा रस्तासर साण्डेयः में कह रहा हूं कि कावनी मस्जिद को . . (स्यवधान)

्धी सिकन्दर बस्तः यह जब वेलगाम ही जारे हैं, तो दुनिया की कोई ताकत इनको रोकने वाली नहीं होती है।... (क्यबधान) यह यहा दात है?

ا آشری سکندر بخت : یه جب به کام هو جاتے هیں تو دنیا کی کرئی طاقت انکو روکنے والی نہیں هوتی هے . . . (-داخلت) . . . یه کیا بات هے ا

डा० २.तः <mark>कर पाष्<sub>डे</sub>तः भारतीय जनता</mark> पार्टी की सरकार को । यहाँ ये वर्<mark>डास्त कियः</mark> जाए।

उपसभापति : पांडेय जी, श्राप वैट जाइये : . . . (व्यवधान)

श्री सिकंदर बख्त : सदर साहिबा, यह बड़ी नाइन्साफी की बात है। . . . (व्यवधान)

†[شری مکلدر بخت: صدر صاحبه یه بچی نا انصافی کی بات هے -... (مداخلت) ...

उपसभापतिः पाण्डेय जी स्राप बैट जाइवे ।

श्री सुरेन्द्रजीतितिह ग्रहसूद्यालिया(विहार) महोदया, में कहना चाहता हू...(व्यवधान)

THE DEPUTY CHAIRMAN: Mr. Ahluwalia, I have not permitted you. (Interruption)

श्री अश्विनी कुमार : (बिहार) : उप-सभापति जी, क्या इस प्रकार से सदन चलेगा ...(व्यावधात) सदन के ग्रंदर इस प्रकार की बातें...(व्यावधान)

जा० रस्ताक्षर पाण्डेयः महोदया, मैं मांग कर रहा हूं कि...(व्यवधान)

डा० रत्नाकर पाण्डेय: महोदया, में मांच कर रहा हूं कि ... (व्यवधान) डपनाभाषति : पाण्डेय **जी बैठिये।** श्राप केंट जा**इ**ये ।

Ms. Ahluwalia, pleased sit down, Ho;; many times I have to repeat, please sit down? (*Interruptions*). Just a minute please.

डा० भ्र.रः**र श्रहम**ः (राजस्थान) : महोदया, में...(**व्यवधान**)

THE DEPUTY CHAIRMAN: I have allowed the special maention, Dr. Abrar Ahmed. (Interruptions) Such a thing cannot be tolerated.

ठी**क है, श्राप बोल दि**या

्रि अध्विनीकुतार: उपसभापति जी, आप व्यवस्था कीजिए। इस प्रकार से सदन कैसे चलेगा।...(व्यवधान) इस प्रकार से सदन की कार्यवाही नहीं चल सकती है।

SHRI K. N. SINGH (Uttar Pradesh): I have said that there should be a debate on this issue.

THE DEPUTY CHAIRMAN: Mr. Narayanasamy, for how many times I have to tell you, please sit down? (*Interruptions*) Don't get up again.

डः० र नाकर पांडेय : महोदया, उत्तर प्रदेश की सरकार...(व्यवधान)

**उपसभापतिः पा**ण्डेय जी, श्राप **बै**ट जाइये।

श्री सिकन्दर बख्तः यह क्या तमाशा है। ग्रापने ग्रपनी बात कर ली, ग्रब ग्राप दूसरे की वात सुनिये तो। यह श्राप क्या तमाशा कर रहे हैं।...(व्यवधान)

† شری سکندر بخت : یه کیا ساشه هے۔ آب نے اپنی بات کر لی۔ اب آپ دوسرے کی بات سنیئے تو ۔ یه آپ کیا تماشه کو رہے میں۔ . . . (مداخات) . . . ]

<sup>†[]</sup>Trauslitsration in Arabic script,

श्री सुरेन्द्रजोत सिंह ग्रहलुवालिया तमाशातो यह करवारहेहैं। देश में तमाम दंगे करवा रहे हैं, देश में तनाव की स्थित पैदा कर रहे हैं।

श्री सिकत्वर बख्त : कलमाडी साहब की बात हमने खामोशी से सुनी है। उसके बाद हमें जवाब देने का मौका मिलना चःहिए ।... (व्यवधान) इसके माने क्या हैं ? . . . (व्यवघान)

†[شرى سكندر بنغت: كلماتني جي کی بات ہم نے خاموشی سے سنی ھے - اسکے بعد ھمیں جواب دیئے کا موقع ملنا چاھئے۔ 🧋 (مداخلت). . اسکے معنی کیا ہیں۔ . . (مداخلت) . ]

डा० ग्रबरार ग्रह्मस्यः इनको जवाव देने की जरूरत नहीं है। हम ६नका जवाब नहीं चाहते ! . . . (ध्यवधान)

THE LEADER OF THE OPPOSITION (SHRI S. JAIPAL REDDY): Madam, may I make a suggestion? (Interruptions) ...

THE DEPUTY CHAIRMAN: Can you be heard?

SHRI S. JAIPAL REDDY: Madam, I may be permitted to make a suggestion. (Interruptions)

श्री अश्विनी कुमार: यह पूरे मुल्क में दंगे करवाना चाहते हैं ... (ब्यवधान)

बार रत्नाकर पाण्डेय: नाजायज वंग से कोट के आर्डर के बावजद . . . (व्यवधान) उत्तर प्रदेश के शासन को ग्राप क्लंकित करवा रहे हैं।...(व्यवधान)

SHRI S. JAIPAL REDDY: Madam, I will make a suggestion.

श्री सिकन्दर बस्तः ग्राप विलकुल गलत कह रहे हैं।...(व्यवधान)

†[شری مکندر بھے: آپ ہالکل غلط کہتے ہے ہیں ۔]

डा॰ रानाकरपाण्डेय: उत्तर प्रदेश की सरकार इस ढग से...(ध्ववधान)

श्री सिकन्दर बद्धत: पाण्डेय जी के पास सिवाये शोरोगुल मचाने के और कोई दलील नहीं, वाक्यात का इनको कोई इलम नहीं है, बिलकुल गलतबया:ी से काम ले रहैं।..(व्यवधान)

† آشری سکندر بخت: پاندے صاحب کے پاس سوائے شور و غل المحجانے کے اور کوئی دلیل نههن - رانعات

SHRI S. JAIPAL REDDY: Madam, now Suresh Kalmadi has raised a very important and urgent issue. You, in your wisdom, agreed to permit Sikander Bakhtji to respond. I may also suggest that Members belonging to other parties, one or two Members from each party, may be allowed to speak on this issue for this issue is a burning issue ... (interruptions) ... Therefore, there is a need...

SHRI DIPEN GHOSH (West Bengal): The Home Minister is here. He should respond to it.

SHRI SIKANDAR BAKHT: Madam, I agree with the Leader of the Opposition. Let it be regulated and let one Member from every group be allowed to speak... (Interruptions)

श्री संघ प्रिय गौतमः (उत्तर प्रदेश)ः मैं यह कहना चाहता हूं... (व्यवधान)

उपसभापति : बैठिए, प्लीज, एक मिनट बैठिए ≀ प्लीज, बैठिए ।

SHRI a JAIPAL REDDY: Let the Home Minister ... (Interruptions)...

† []Tramliteration in Arabic script.

SHRI KRISHAN LAL SHARMA (Himachal Pradesh): Madam, I am on a point of order. ... (Interruptions)...! am on a point of

SHRI YASHWANT SINHA (Bihar): Madam, please let me just make a suggestion. After that, you give your ruling...

SHRI KRISHAN LAL SHARMA: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: will allow your point of order. Let listen to Shri Yashwant me first Sinha.

SHRI YASHWANT SINHA: Madam, as the Leader of the Opposition has said, the issue which has been raised in this House by Shri Suresh Kalmadi is a very vital issue for the future of this country and, therefore, I agree entirely with his suggestion. Let us give this debate a form. The Home Minister is here. He must have had information about what exactly the UP Government has done. Let us not go by newspaper reports alone. I would sug. gest that Home Minister should share with the House the facts of this case, after which we should suspend all the other business and discuss this most important issue in the House. (Interruptions)

THE DEPUTY CHAIRMAN: Let the Home Minister respond to it.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I had my difficulty. I had actually sent a telex message to the UP Government in order to find out as to what the facts were. Somehow we did not get any positive response from them this morning... (Interruptions) ...

SHRI N. K. P. SALVE (Maharash tra): What is meant by "somehow"? It is the failure of the constitutional machinery (Interruptions)

THE DEPUTY CHAIRMAN: Order, Order, please.

SHRI S. B. CHAVAN: This morn ing, again the Home Secretary con tacted the Chief Secretary there. He was also not in a position to give all the details of the information

SHRI SURESH KALMADI: What about your Central Intelligence? (Interruptions)

SHRI S. B. CHAVAN: Again I have set a FAX message this morning. Because I had gone to Gujarat and this morning only I had come. I do not know in the meanwhile what actually has happened ... (Interruptions) ... Because according to my information, they have not been able to supply me any information, and on behalf of the UP Government if anything is to be stated, I must have a clear report in my hand before I can possibly react in this House as to what the position is... (Interruptions) ...

SHRI SURESH KALMADI: Madam, it is a very serious matter. We want to know how the temples are being demolished. (Interruptions)

SHRI **SUBRAMANIAN** SWAMY: Madam, we don't what reaction. We want action.

SHRI SURESH KALMADI; The Central Government must take action....

# डा. रत्नाकर पाण्डेय: हस्तक्षेप करना चाहिए . . . (स्पवधान)

THE DEPUTY CHAIRMAN: Pan-deyji, please sit down.

## डा. रत्नाकर पाण्डेय: केन्द्र सरकार का यह अपमान है।... (अववधान)

SHRI **SUBRAMANIAN** SWAMY: Madam, we don't want reaction from the Government. We want action. If the State Goernment is not listening to the Central Government and not acting according to the Constitution, it should be dismissed... (Interruptions)... We want action... (Interruptions)'...

SHRI YASHWANT SINHA; If the Home Minister is not in a position to enlighten us... (Interruptions)... if the Home Minister is not in a position to enlighten us, may I suggest that we discuss this matter in this House on the basis of the facts which are available to us from whatever source it may be?... (Interruptions) ... Then we discuss it on the basis of whatever information is available to us... (Interruptions) ...

THE DEPUTY CHAIRMAN: Let me allow Mr. Sikander Bakht.. (Interruption) .., Mr. Dipen Ghosh, please sit down. Just a minute. Let him speak.

श्री प्रमोत महाजात कोई मंदिर टूटा नहीं है और श्रगर राम मंदिर के लिए हनुमान जी का मंदिर हटाया गया तो स्वर्व हनुमान जी भी झाँब्जेक्शन नहीं लेंगे। फिर इन नास्तिकों को क्या करना है झाँबजेक्शन से?

श्री सिकन्दर बस्तः सदर सःहिवा; मुझे...(व्यवधान)

† [دری سکندر بیطت: مدر ماحبه: مجه ... (مداخلت) ...]

ज्यसभापति: स्किन्दर बङ्त जी, ग्राप कुछ बोल रहे है।

श्री तिक वर धक्तः मैं यह प्रजं करना च।हता हूं कि मुझे यशवंत सिन्हा की बात से इत्तफाक नहीं है इसलिए ... (व्यवधान) इसलिए एक सवाल यहां उठा दिया गया हैं... (व्यवधान) † [شری سکندر بخت: میں یه
عرض کرنا چاهتا هوں - که حجه
نشرنت سنها صاحب کی بات سے
اتفاق نہیں هے - اسنئے (مداختات).
اسنئے ایک سوال یہاں اُٹھا دیا گیا
هے ... (مداخلت) ...]

I would have been very happy to agree to what Yashwant Saheb has said. (Interruptions)...

श्री प्रमोद महाजन: हनुमान जी नाराज नहीं है, ग्राप क्यों बीच में ग्रा रहे है।

SHRI SIKANDER BAKHT: Ma. dam, I would have been happy to agree with the proposal of Shri Yashwant Sinha. Unfortunately,

यहां एक सवाल उठ, दिया गया है जिसमें फेक्ट्स से हजारों मील दूर की बात कही गई है। उस के लिए फेक्ट्स तो मैं आपकी खिदमत में रखना ही चाहता हूँ। में फक्ट्स रखना वाहता हूँ... (व्यवधान)...

[یہاں ایگ سوال اٹھا دیا گیا ہے - جسمین فہکٹس سے هزاروں میل درر کی بات کہی گئی ہے ہ آس لگے فیکٹس تو میں آپکی خدمت میں رکھنا هی چاهتا هوں میں فہکٹس رکھنا چاهتا هوں میں فہکٹس رکھنا چاهتا هوں میں فہکٹس رکھنا ہاهتا ہیں۔..

श्री अधिवनी कुमार: ये हाउस को कहाँ चलने दे रहे है? ये तो हाउस को हायजक कर रहे है...(स्थवधान)...

SHRI V. NARAYANASAMY (Pondicherry):! Let the U. P. Government give the information. (Interruptions) ....

THE DEPUTY
Please. (Interruptions)...

CHAIRMAN:

श्री सिकन्दर बहुत: सदर साहिबा, अनफार्चुनेटली, इश्वूज की मिक्स अप किया गया है...((व्यवद्यान)...

†[شری سکندر بخت: صدر صاحبه ان فورچونهتلی ایشهوز کو مکس آپ کیا گیا هے - . . (داخلت) . .]

डा. रत्नाकर पाण्डेय: प्रदेश की सरका<sub>र</sub> से...(व्यवधान)... मुख्य मंत्री को... (व्यवधान)... श्रापकी कोई बात नहीं सुनी जाएगी।

श्री लिकर्र बस्तः मैं अर्ज कर रहा था कि कलमाडी साहब ने ... (व्यवधान) ... में किसी को ... (व्यवधान) ...

† [شری سکدور بخت : میں عرض کر رہا تھا که کلماتی ماحب نے ۔ . . . (مداخلت) . . . میں میں در درخات ( . . ]

ा डा॰ भ्रा**रःर भ्र**हम्यः यह सफाई दी जारहीहै . . . (**व्यवधान**) . . .

श्री तिकादर ६ स्तः में फिसी को कोई सफाई नहीं दे रहा हूं। में सिर्फ फैक्ट्स रखना चाह रहा हूं। में... (व्यवधान)... सफाई नहीं दिया करता श्रीर न मुझे सफाई देने की जरूरत है, लेकिन में फैक्ट्स हाउस के सामने लाना चाहता है।... (व्यवधान)

ا شری سکلدر بخت : میں کسی کو صفائی نہیں دے رہا ہوں-

THE DEPUTY CHAIRMAN: Please. (Interruptions)... Please take your seat. (Interrttptio7is)...

प्लीज माप भी एक भिनिट बैठिए। प्लीज माप बैठिए। माप जरा मानि से सुन लीजिए...(व्यवधान)..पाण्डेयजी प्लीज माप बैठिए।

Mr. Abrar Ahmed, please sit down. (Interruptions). .. Please, sit down, The Members are so agitated and they feel that the matter is serious and there is a suggestion that there should be a discussion. But the Home Minister, who is also the Leader of the House, says he hasn't got the information. (Interruptions)...

SHRI SURESH KALMADI; Madam, you direct the State Government to give the information. (*Interruptions*,)...

THE DEPUTY CHAIRMAN: Please have patience. Please. (Interruptions) ... Please have patience. (Interruptions) ... Please have patience (Interruptions) ... Please (Intermp. tions)... .1 said, "Please sit down" (Interruptions) ... Take your seat. (Interruptions) ... '.

त्राप बैठिए, ग्राज जरा मेरो बात भी तो शांति से सुनिए ।

[The Deputy Chairman] Please. (.Interruptions) ... Will you please have patience? (Interruptions) Please. (Interruptions)... I said, "You please sit down". When I am speaking I think you should have manged to sit down and listen to me. I have no provision in my hand to convert a Special Mention into a discussion. If the House says it wants a discussion we shall have a discussion at some other time because I have got other business. we will go ahead with it. If the Home Minister has got the information he can come and we can start the discussion. If he has no information, what is he going to answer the House? (Interruptions) ...

Special

SHRI S. B. CHAVAN: Madam, may we have this ... (Interruptions) ...

श्री सिकन्दर बख्त : सदर साहिबा, मुझे गुजारिज यह करतो हैं कि श्रापत सुरेश कल-माडी के बाद मुझे बोलने को इझाजत दो।

† آشری سکندر بخت : صدر صاحبه - مجهد گزارش کرنی هد که آند سریش کلماتی که بعد مجهد بولند کی اجازت دی -]

THE DEPUTY CHAIRMAN: I will allow you. But there is another.... (Interruptions) ...

SHRI S. B. CHAVAN: Madam, I will again [find out(Interrup tions)...

THE DEPUTY CHAIRMAN: Pan-deyji, please sit down. Your leader is on his legs.

SHRI S. B. CHAVAN: Madam, I will again try to contact the U.P. Government and try to get the authentic information and since the meeting of the Business Advisory Committee is going to be held at 4 o'clock we can also decide on what date we will be able to discuss this issue provided .. (Interruptions)..

SHRI SURESH KALMADI; It is too late. (Interruptions)... You make a statement today. (Interruptions) ... How can you delay it so long? All the temples would have been demolished by that time. (Interruptions) ..

SHRI YASHWANT SINHA: Madam, may I suggest.... (Interruptions) ....

SHRI SURESH KALMADI: Row can you delay it indefinitely? The matter is very serious. (*Interruptions*)

SHRI YASHWANT SINHA: Madam, may I make a suggestion? (Interruptions) ... Madam, my suggestion is that we take up this matter immediately as suggested by the Leader of the Opposition. (Interruptions) ... You allow Mr. Sikander Bakht to speak. Madam, give a chance to all of us to speak and participate. In the meanwhile, if the Home Minister thinks it fit, he can get in touch with the UP Government and try and get us the facts. He can put the facts before the House. We must discuss it on the basis of whatever facts are in our possession. We must discuss it here and now. (Interruptions).

SHRI SUBRAMANIAN SWAMY: The Home Minister may be able to make a statement on the basis of what the Central Intelligence Bureau has. The Central Intelligence Bureau is there in Ayodhya.

SHRI S. B. CHAVAN: I cant make any statement on the basis of the information given by the Central Intelligence Bureau. (*Interruptions*).

SHRI SUBRAMANIAN SWAMY: If you don't know what is going on... (.Interruptions).

SHRI S. B. CHAVAN; If the hon. Members are interested in having a discussion, let them have it. But I can't react. That is all. (Interruptions).

<sup>† []</sup> Transliteration in Arabic script.

SHRI SUBRAMANIAN SWAMY: I want you to act, not react. (Interruptions).

**CHIMANBHAI MEHTA** (Guiarat): Let the answer come from the State. It is a very important matter, (/nterraptions).

TIM DEPUTY CHAIRMAN; I have a suggestion... (Interruptions). Let us handle it in an orderly manner. (Interruptions).

SHRI CHIMANBHAI MEHTA: Madam, I suggest ...(Interruptions]).

SHRI SURESH KALMADI: Madam, it is true that temples in ... (Interruptions).

THS: DEPUTY CHAIRMAN: Order in the House.

SHRI YASHWANT SINHA; Let us have a discussion now.

THE DEPUTY CHAIRMAN: I have no objection. (Interruptions).

SHRI YASHWANT" SINHA: The entire House is interested in having a discussion now. Let us have a discussion (Interruptions).

एक मामनीय सबस्य : यह संकटमोचन मंदिर हटाकर क्या मंदिर दनाश्रोगे ?

**ओ प्रमोद भहाजन**ः भ्रगर राम कहते – हनशान जी का मंदिर हटाश्रो तो हनुमान जी मी श्रीब्जैंक्सः करते। आप क्यों बीच में श्रा रहेहो ? . . . (व्यवधान)

डा. जिनेन्द्र कुमार जेन : (मध्य प्रदेश) राम मंदिर बनेगा झौर शाने से बनेगा. (व्यवधान)

श्री प्रमोद महाजन: राम कथा पार्क तो जिंद की अन्तिम इच्छाथी। अपको उसका आदर करना चाहिए। आपको कद नहीं है पार्टी की क्या होती है। रामकथा पार्क, वोजना तो राजीव जो की थी, यह

सुरेक्ष जी की पता नहीं हैं। सब लोग राजीव जी को भूल रहे हैं ब्राज। ... (व्यवधान)...रामकथा पार्ककी कल्पना राजीव जी को कल्पना थी, लेकिन ग्राप लोग राजीव जी को भूल रहे है।... (व्यवधान)...

SHRI S. JAIPAL REDDY: Let Mr. Sikander Bakhat be given a full chance to respond. Let the entire House and every major party have an opportunity to respond. I think, this could be treated as a special issue. This is the sense of the House. We could go ahead with a discussion.

THE DEPUTY CHAIRMAN: If ' this is the sense of the House. I will allow one Member from each party to make their point. (Interruptions) Mr. Dip en Ghosh, let me finish, then I will allow you to say if you want to add anything to what I am saying. If the whole House agrees, I can ask one Member from every par-jy to ask whatever they have to ask on this issue. In the meantime the Home Minister might be able to get information from the UP Government and come back to the House and inform. Mr. Sikander Bakht will also get a chance to speak. (Interruptions).

SHRI DIPEN GHOSH: Madam, I may be allowed to make a submission. I don't have any objection... (Interruptions).

SHRI S. B. CHAVAN: Madam, I can't promise that I will succeed in getting the information before the debate is finished. That is why I would like to keep my options open. If I get the information, certainly I would like to inform the House. (Interruptions).

SHRI S. JAIPAL REDDY: We are promising you to give the information. (Interruptions).

SHRI YASHWANT SINHA: Information is available with them. (Interruptions).

SHRI S. B. CHAVAN: On your information. I ran't make any statement. (Interroptions).

Special

SHRI SURESH KALMADI: Demolishing of the temples is going on. We can't keep quiet in the House. The Rajya Sabha can't keep quiet. We want a statement by five o'clock. (Interruptions).

SHRI DIPEN GHOSH: Madam, we don't have any objection to Mr. Sikander Bakht clarifying his party position, for that matter, UP Government's position which is led by his party. But the fact is that a very important issue is involved in it to the extent, as the press report suggests, that there was a High Court... (Interruptions).

SHRI PRAMOD MAHAJAN: Now, he has started making a speech. He is getting into a discussion... (Interruptions) ... Let Mr. Bakht speak first... (Interruptions) ... Let him clarify.

SHRI SURESH KALMADI: Why are you worried?... (Interruptions).. Let everybody speak... (Interruptions) ...

SHRI PRAMOD MAHAJAN: We are not worried about anything.. . (Interruptions) ... You should worry about your own future.. . (Interruptions) ... Before uttering a sentence you should think about your own future.. . (Interrptions) ...

THE DEPUTY CHAIRMAN: I think it very unfortunate that the Members... (Interruptions)... Please, just a minute... (Interruptions) ...

माथ्र साह्यः जरा बँठ जाडण्।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश)ः चार बार सिन्हा साहब खडे हुए है, बीस बार जयपाल जी खड़े हुए है, चार बार ये खड़े हुए है, तीसरी बार यह खड़े हुए है, अप हमको बोलने ही नहीं देतीं।

उपसभापति : मैं बोलने दंगी ।

SHRI DIPEN GHOSH: Madam, as a leader of my party and a Member of the House, I must demand that the Home Minister make a statement on this issue because it involves violation of court order. I am not interested in Ram or Hamuman. I am interested in the judicial order. I have a right to raise this issue. The Home Minister cannot abdicate his responsibility from making a statement because the UP Government is silent on it.... (Interruptions) ...

Mentions

SHRI **JAGADISH PRASAD** MATHUR: What silence... (Interruptions)

सब गलत बता रहे हैं यह।... (व्यवधान)

SHRI PRAMOD MAHAJAN: The UP Government's Home Minister himself announced it... (Interruptions).., It is the Minister who told the press people... (Interruptions)...

श्री जगदीश प्रसाद माथुर नैःम क्या कर रही हैं अ।प ?

Why are you allowing this gentleman? .. . (Interruptions) ...

**श्री सिकन्दर ब**ख्त : मै.स. सुरेश कलभाडी साहब ने ...(व्यवधान)... कर लिया है इसको ? इसका क्या किस्सा

SHRI SURESH KALMADI; reply has come from the UP Gov ernment. The BJP does not exist in Ayodhya. (Interruptions)... .. must be careful of the Bajrang Dal... (Interruptions)... T am warning you. You must be careful... (Inter ruptions) Be careful of Bajrang Dai's hands. Ayodhya is not in the BJP hands... (Interrptions)...

श्री जगदीश प्रसाद माथुर : मैंइस, मुझे दुभस्य है इनकी\* पर, मैंडम, मेरो इल्तिजा हैं कि बार-बार ये खड़े हो जाते हैं।

THE DEPUTY CHAIRMAN: I am not allowing you... (Interruptions)...

<sup>\*</sup>Expunged as ordered by the Chair.

भी सत्य प्रकाश मासवीय (उत्तरप्रदेश): मैडम, मेरा निवेदन हैं...

Special

उपसभापति : अ। पका निवेदन बाद में सुन्ती :

श्री सत्य प्रकाश मालवीय : मैंडम, मेरा निवेदन है कि यह जो \* अब्द का इस्तेमाल किया गया है, यह अन्पालिय। मेंटरी हैं, इसकी रिकार्ड से हटा दिया जाए, निकाल दिया जाए।

### श्रीसिकन्दर बस्तः सदरसाहिया...

THE DEPUTY CHAIRMAN: I will look into the records. If it hurts anybodys senitiments I will lemove it... (Interruptions)...

SHRI SURESH KALMADI: Dismiss the UP Government... (Interruptions) ...

THE DEPUTY CHAIRMAN: Everybody, please, sit down... (Interruptions) ...

SHRI RAM JETHMALANI (Karnataka): Madam, I have a point of order ...(Interruptions). Please, hear me for a minute... (Interruptions)...

THE DEPUTY CHAIRMAN: Point of order for what?... (Interruptions).

SHRI RAM JETHMALANI: Madam, some people may consider a temple or a mosque in Ayodhya as of great importance. I do not blame them. But there are other serious problems like Punjab. Punjab, I consider, is much more important... (Interruptions) ... I have got a special mention... (Interruptions) ... on this issue... (Interruptions) ... and you cannnot override it... (Interruptions) ... It is my right to mention it... (Interruptions)... •

SHRI SURESH KALMADI: Madam, *Shis* is diversion!... (*Interruptions*) ... After destroying the temples they now want to go to Punjab. .. (Interruptions) ...

THE DEPUTY CHAIRMAN: I will allow you... (Interruptions)...

SHRI RAM JETHMALANI: Let us first finish the special mentions... (*Interruptions*)...

THE DEPUTY CHAIRMAN: 1 will allow vou later... (Interruptions)... Just a minute... (Interruptions)... I run this House with the consensus of the Members and if the whole House wants that Mr. Sikander Bakht should share and other leaders of various other parties want to share the information I will not come in between. I leave it to the Home Minister to come back with the information. He can come before the House rises today or any other time which is convenient to him. I leave that to him. He should give the information that he gets, whatever information he can get and come before the House... (Interruptions) . ..

SHRI SURESH KALMADI: Why can't he get the information today?.. (Interruptions) .. .Are we silent spectators here? ... (Interruptions) .. .He should let us know... (Interruptions).

THE DEPUTY CHAIRMAN: Please, first let us reach the bridge and then we will know how to cross it...(Interruptions) . ..

श्री सिकन्दर बहुत : सदर साहिबा, कलमाड़ी साहब अपनी नाराजगी का डजहार कर सकते हैं स्थोध मिनिस्टर साहब से बड़े शोक से, मैं किसी किस्म की हीट जनरेट... (स्थमधान)

SHRI CHIMANBHAI MEHTA: Madam, I am on a point of order... (Interruptions)...

<sup>\*</sup> Expunged as ordered by the Chair.

THE DEPUTY CHAIRMAN;. I am not bearing ypu...(Interruptions) I have already allowed Mr. Sikander Bakht.

SHRI CHIMANBHAI MEHTA: Just now you said that ths Home Minister would make a statement at an appropriate time when he gets the facts.

THE DEPUTY CHAIRMAN: I did not say that. I leave it to the Home Minister. When he comes before the House, he can make a statement... (Interruptions)

SHRI CHIMANBHAI MEHTA: Does it mean that there will be a second round of discussion? We will be discussing now and at that time also we will be discussing.

THE DEPUTY CHAIRMAN: That is not... (Interruptions)

SHRI CHIMANBHAI MEHTA: I am raising a procedural issue.

THE DEPUTY CHAIRMAN; Please sit down. You raise the procedural (Interrup after he completes... Flease take your seat. When the procedural issue comes, you dis cuss it.

## **श्री अभवीत प्रसार मायर:** उपसभापति महोदया में यह कहना चाहता हं कि . . . (व्यवधान)

THE DEPUTY CHAIRMAN: Mr. Mathur, please sit down... (Interruptions) I am not permitting you, Mr. Pandey... (Interruptions) No, MT. Pandey, let me... (Interruptions)

SHRI SURESH KALMADI. They are demolishing all the temples.

SHRI PRAMOD MAHAJAN; No five-star hotel in Ayodhya is demolished. Why should Mr. Kalmadi be 30 worried about it? ...(Interrup-tions)

THE TEPUTY CHAIRMAN: I request the Members to be quiet.

थी सिकन्दर बद्धत : सदर साहिबा, मैं वर्गैर किसी किस्म की गरभी पैदा किए हुए निह।यत मोग्रद्द बाना फीक्ट्स रखना चाहुता हुं क्योंकि बदेकिस्भती यह है कि . . . (व्यवधान) में खामोशी चाहता हूं, दो भिनट सुन लीजिए...(व्यवधान) मैं कोई कड़बी बात नहीं कहना चाहता...(स्ववधान)

† زشری سکندر بده ت: صاحدة ميل يغير كسى السر گرمی یهدا کیّے هرکے نہایت مونیانه فهكتس ركهنا جاهتا هون كيونكه بدقستی یه یے که . . . (مداخلت) میں خاموشے جاھتا ھوں دو ملت س لهجائم - . . (مداخات) . . . منهن کوئن ک<del>و</del>ری بات انہیں کینا چاهلا - . . . (سداخلت) . . . - التعام

उपसभापति : : देखिए, सिकन्दर बस्त साहब इस हाऊस के बहुत सीनियर में बर हैं। उनकी उम्र का लिहाज करिए। जब कोई बड़े मादमी, बुजुर्ग बोल रहे हैं, वह अपनी पार्टी के लीडर हैं, हमें थोड़ा सभ्यता का ध्यान रखना चाहिए।

भी सिकन्दर बद्धा: मैं सिर्फ फैक्ट्स सामने रखना चाहता हूं। कुछ तो बद-किस्मती यह है कि उस जगह का नाम अयोध्या जो हैं, उस जगह से मुतल्लिक अलग-अलग सवालात को बिल्कुल भिवस-अव

Transliteration Arabic script.

कर दिया गया है। हर सवाल को अलहदा-अलहदा करके देखा जाए तो जो काबिले एतराज बात हो उस पर एतराज उठाया जाए।

मिसाल के तौर पर कहा गया है कि कोर्टका वॉयो लेशन हुआ है। मैं पूरी जिम्मेदारी के साथ आपकी खिदमत में अर्ज करना चाहता हं कि कोर्ट के किसी भी फैसले का किसी किस्स का बॉयोलेशन नहीं हुआ। है । कोई ने बुनियादी तौरपर दो फुँसले दिए । पहला इस जमीनका। इस अमीन की एक्वीजीशन को वैलिड करार दिया गया है। कोर्टन दो पाबंदियां लगाई है कि एक तो जमीन को ट्रॉसफर न किया जाए ग्रार दूसरा कोई परमानेंट स्टक्चर न खड़ा किया जाए । इसमें किसी किस्न की वायोलेशन नहीं की गई है। जहां तक राम कथा पार्क की जमीन का सवाल हैं। राम कथा पार्ककी अमीन को 1985 श्रीर 1989 के पीरियड के दरम्यान एक्दायर किया गया था जब कि वहां के चीफ भिनिस्टर, वे यहां मौजूद नहीं है, वहां इस बीच दो चीफ मिनिस्टर बदले हैं, मैं उनका नाम इसलिए नहीं ले रहा हुंकि वे माजूद नहीं हैं लेकिन वे दोनों चीफ भिनिस्टर साहिबान कांग्रेस के चीफ भिनिस्टर सःहिबान थे और एक पूरी स्कीम राम कथा पार्क के लिए बना ली गई थी जिसको दूसरी सरकार के जो चीफ भिनिस्टर थ्राए, जनता दल के चीक भिनिस्टर <mark>ग्रा</mark>ए, उन्होंने शैल्व कर दिया लेकिन मौजूदा सरकार ने, भारतीय जनता पार्टी की सरकार ने उस स्कीभ को, उस प्लानको जो राम कथा पार्क के लिए बनाया गया था, उसको रिव।इव किया है । सिर्फ इतना हुआ है।

में अर्ज करना चाहूगा स्दर साहिया कि जो दीवार बनाई गई है वह बिल्कुल डिस्प्यूटेड लैंड के बाहर बनाई गई है। उस दीवार के बनाने का डिस्प्यूटेड लैंड से कोई ताल्लुक नहीं है। मैं यह भी अर्ज करना चाहूंगा कि वहां कोई लंबा-चौड़ा काम नहीं हो रहा है। ट्रिज्म के लिए वह जमीन एक्वायर को गई थो... (व्यवधान)... مثری سکندردی دی ای این ایستی ساشد مکه ناچا به تا بود می ایستی برسیم کراس حگر کام ام ایود حیا جوسید اس حگر سے متعلق الگ انگ سوالات کو بالکل مکس اسپ کر د یا همائے توجو قابل اعراص بات بواس براعراض انتھا ایسائے ۔

مثال سمے طور مرکہ اگراستے کہ کورٹ کا وائیکیشن ہوا ہے۔ میں پوری ذمیر داری کے م وبلة وارد بأنماييم بحدرث نير دوبابنديال اور درسراكونى برمانينت استركير كعزازك واتع اس بیر کسی قسم کی وائیلیشن ایاں کی گئی سیمے۔ جہاں تک رام کھنایارک کی زمین کا سوال ہے رام کتھابارک کی نہ میں کو ۱۹۸۵ اور ۱۹۸۹ کیے ہر ٹٹے کے درمیان ایکوائر کیا گیا تھا۔ جب کر د بال تحریمی منسطرده بهان موجود مهن بوس-وبان اس بيئ دويتيف منسشر بديان بي ان کانام اس بیمانیں بےرہاہوں کہ وہ مويو د منه س بس رئيكن وه دونول چيف صاحالن كأنكربين كيهيعف منسترميه

<sup>†[]</sup> Transliteration in Arabic script

اور ایک پودی اسکیم رام کتھایا رک سے سیے بنان گی تھی۔جس کو دوسری سرکار کے جو چیف منسٹرا نے۔ منتادل کے چیف منسٹرا تے۔ ابنوں نے شیلوؤکر دیا لیکن موج دہ سرکارنے نھارتیہ چنتا بارق کی سرکار نے اس اسکیم کو۔ بسءون كرناجا الإل كالصدرها حدكم جو دیوار بنان گئیسید. وه بانکل دیسر شیر لینڈ کے باہر بنائ می ہے۔اس دوار کے بابربنان كالدسيرس للدندس كون تعلق ىنىيى يەر بىر يەلجىي ئوض كرناچا مول كاكر وبال كون لما بيواكم الماسي موريا بعد تورزم کے لیے وہ زمین ایکوائڈی کی تقی۔ ..."نىلغلىت"

श्री सुरेश कलमाही: पांच मंदिरों को तोडा गया या नहें।?

श्री तिकन्दर ६स्त: सुरेश कलमाडी साहब, ग्रगर उटमें कुछ ग्राग है ईमान की तो सिकन्दर वक्ः साहब की बात को सुनने का जर्फपैदाकरें भ्रौर मैं जब कह चुक् तब बोलें। मेरी बात सुनने का जर्फ नहीं है तुम्हारे ग्रन्दर । . (ज्यश्रधाः) सच्चाई सुननाही नहीं चाहते । तुम्हारे अन्दर सच्चाई सुनने का अर्फ नहीं है... (व्यवधान) ये बेचारा गुल मचा रहा है । जब इनको टांग्रें लड़खड़ाने लगती हैं तो गुल मचाने के ग्रलावा ग्रौर सकते हैं ? ...(व्यवधान)

Mentions

मैं धर्ज करना चाहता हू सदर साहिब, ...(व्याप्रधान) । मैं ग्रा रहा हू मंदिर 🕻 🏻 के सावल पर। तुम ग्रसल में [उलझे हुए हो, तुम्हें अता पता किसी चीज का खाक नहीं है। ...(॰पवधान) জাহুণ ।

सादर साहिब भे दुरिज्म के मकसद के लिए उस जमीन का एक्विजिशन हिम्रा था । वहां सिर्फ सफाई हो रही है, उसके ग्रसावा कुछ नहीं । नबर एक ।

जहां तक मदिर का सवाल है, मंदिर जमीन के का स्वाल इस के बाहर का है। ...(ध्यवधान)। मैं सदर साहिब यह कहना चाहता हू कि पांच मंदिर का ख्वाब तो इन्होंने देखा होगा, लेकिन वाक्या यह है कि .. (क्यवधान)

شری سکندر بخدت: سربی*ش کلمای می*اب اگران بس مجھ آگ ہے اہان کی توسکن رخت صاحب کی بات <u>سننے کا ظ</u>رف پر*داکری۔ اور* یس صیب کهرچکول تئب بولیس میری بایت سنت كاظرف منبي يدتمارك اندر .. المعافلت ٠٠٠ سيحان سنابى نہيں چاستے تہارے اندر سیجانی سننے کا فایت نہیں ہے۔" مداخلت"

درد چارد نشل میرار بارید جب افک المکنی وکرون نے کئی گیس کرنشل مجائے کے مثلادہ از کہ اگر مشکنے ڈیس ... \* درافغان**ے "** 

ین طرف کرناچا ہتا ہوں مدرصاحبہ ... "مدافلت" میں اربا ہوں مندر کے سوال بر- م اسل میں المجھ ہوئے ہو۔ تہیں آبابتا منی چرکا خاک نہیں ہے ... «مدافلت" بیٹی جائیے۔ بیٹھ جائیے۔

مدرهامد تورزم کے مقصد کے سیے اس زین کا ایکویزیش ہوا تھا۔ وہاں مرف صفائ ہورہی بداس کے علادہ کے منہیں۔ منمائک۔

جال تک مندر کا سوال بیے۔ مندر کا سوال اس زمین کے سوال کے باہر کا ہے۔۔ مداخلدت ".. میں صدرصاصد یہ کہنا چا ہتا موں کہ پائٹ مندر کا نواب توانہوں سنے دیکھا ہوگا۔ نیکن واقد یہ جے کہ.." مداخلت "۔

शी प्रमोद महाजन : पांच मंदिर के नाम शी नहीं आने । वहां तो मंदिर है ही नहीं, आपको पता ही नहीं है । . . . (व्यवधान)

शी सुरेश कलमाडी : निकाल दिया है । साबरी मर्स**ाय** का भी हो सकता है ...(व्यवधान) श्री सिकन्दर बब्त : पुराने प्लान के मातहत, इस संस्था के प्लान के मुताबिक वहां से जिस मदिर को हटाया गया है उम मंदिर को पूरा हटाना नहीं है, स्थानांतरित किया गया है ग्रीर पूरे रिलीजस तरीके को महेनजर रखते हुए उस मदिर को स्थानांतरित किया गया है । .... (व्यवधान)

सुन लीजिए, जरा सुन लीजिए। ये मादूद और मजबूर लोग हैं जिनकी सारी दलीलों का दोरोमदार गुल मचाने पर है। इन मादूद श्रीर मजबूर लोगों में सच्चाई सुनने की हिम्मत भी नहीं हैं। सदर माहिबा, ग्रगर स्रेश कलमाडी साहब दुवारा उठने की जर्रत करें तो मैं इनसे पूछ्या कि राम कथा पार्क की स्कीम किसकी थी? जाइज स्कीम थी। मालुम नहीं है इन लोगों को । ये मिक्स-ग्रप कर रहे हैं इक्यूज़ को । सदर साहिबामैं कहना चाहता हं कि ये जो साक्षी गोपाल मंदिर की बात है, साक्षी गोपाल मंदिर की बात पर वहां के पूजारी ने रिट पिटीशन दाखिल की । वहां की रिट पिटीशन खारिज हो गई । उनको कपेंसेशन दे **दिया गया** ग्रौर उसके बाद उस मंदिर को मजहबी ग्रौर धार्मिक तरीके से ... (व्यवधान)

م شری سکندر بخدت: پور سے بلان کے ماتحت اس سنستھا کے بلان کے مطابق وہاں معدس مندر کو بدرا اس مندر کو بدرا میں مندر کو بدرا میا تا تاہم استھا نترت کیا گیا ہے۔ اس مندور اور مجود من میجنے ذراسن میجنے۔ یہ معذور اور مجود

ग्रीर ग्राखिर में मैं यह ग्रर्ज करना चाहता हुं ... (व्यवधान)

Mentions

जैसा कि मैंने ग्रर्ज किया था, मैं भारतीय जन<sub>ी</sub> पार्टी की तरफ से, श्रौर भारतीय जनता पार्टी की रूरफ से हर कस और नाकस की सफाई देने के लिए तैयार नहीं हूं। मैं खड़ा हुग्रा हूं सिर्फ फैक्टस् रखने के लिए । जो कुछ यहां कहा गया है, बुनियादी तौर पर गलत कहा गया है । जहां तक बुनियादी सवाल है, भारतीय जनता पार्टी राम मंदिर के निर्माण के लिए कमिटेड है श्रौर वह उस रास्ते पर चलेगी । भारतीय जनता पार्टी राम मंदिर के निर्माण का मेंडेट लेकर उत्तर प्रदेश की सरकार में ग्राई है ग्रौर वह उस रास्ते को छोडने के लिए तैयार नहीं है।

شری سکندر بخت: وه بجاری دوس اید. ان بیجاروں کو تجھ بیتہ نہیں ہے کہ کون سا بجارى شاباكيا اوركون سائنين شاياكيا-کے معلوم نہیں ان پیجار ہول کو۔ یہ کون سے بیاری کا ذکر کررے میں معلوم ہی بنیں ہے ا نہیں.. \* مداغلت میں کمینا جاریا ہو*ں کم* كرنے كاكيا طريقه بيوسكتا ہے ۔ ال

لوگ بي جن كى سارق دىيون كادار ومدار فل يان برسيدان مغروراورمجبورادگول يس سجان سننے کی ہرست بھی نہیں سے۔ مددصاصہ رریش کلماڑی ماحب دوبارہ انطفتے کی ر بی پیمیشن دافل کی . و مال کی رہ بتیا ندارج ہوگئی انکو گنینسیشن دیے دیاگیا اور ظریقے۔سے..."مداخلت م

Special

भी सुरेश कलमाडी : पूजारी को निकाल दिया ग्रापने ! ... (व्यवधान)

श्री सिकंदर बढतः वह पुजारी दूसरा है, इन बेचारों की कुछ पता नहीं है कि कौन सा पुजारी हटाया गया और कौन सा नहीं हटाया गया । कुछ मालून नहीं है इन वेचारों को । ये कौन से पुजारी का जिक कर रहे हैं मालून ही नहीं है इन्हें ...(व्यवधान) मैं कहना चाह रहा हूं कि बाकायदा मजहबी तरीके से उस मंदिर है को स्थानांतरित करने का क्या तरीका हो सकता है, उस तरीके को बरता गया !

Mentions

उपसभापति: इनको बोलने दीजिए। इनको पूरा तो करने दीजिए। (व्यवधान)

भी सिकन्दर बस्तः इन्होंने जो बात कही है उसकी ताईद कर रहा हूं। मैं इस सवाल से हट नहीं रहा हूं। यह राम जन्म भूमि न्यास को दी गई है (व्यवसान) सदर साहिबा, मैं यह कहना चाहता ह कि वहां पिछली सरकार ने राम कथों पार्ककेलिए जो स्कीम बनाई थी, जो प्लान बनाया था, मौजूदा उत्तर प्रदेश सरकार के पास उस स्कीम को पूरा करने के लिए पैसा नहीं था। राम अन्म भूमि न्यास ने कहा कि उसका पैसा हम लगायेंगे। इस लिए उत्तर प्रदेश सरकार ने वह जमीन राम जन्म भूमि न्यास को हैंडभावर करदी। यह ठीक है। (व्यवधान)

شرى سكندر بخست : انبول تے جوبات م می بیداس کی تاشید کرر ما بودن بین اس سوال سے معط نہیں ریاموں۔ وہ رام جنم بھومی نیاس کو دی گئی ہے۔ "مداخلہت " مدرصاحبه بس به بهناجا شابون كروال بچھل مرکارنے رام کتھایادکسسے نے جو اسكيم بنان تقى - جديلان بناياتها ـ موجوده اتریردلیش سرکار کے پاس اس اسکیم کو بورا کرنے کے بیے بیسہ نہیں تھا۔ رام منم کھومی ندام<u>ں نے کہا</u>کہ اس کا پیسٹیم لا <u>کننگ</u> اس لیے اتر پر دیش سرکار نے وہ زمین ایم جنم بھوی نیاس کو ہنٹر اوور کردی۔ یہ تھیک سبع. " مرافلت"

تحويرتاڭياپه اورا أخريس بيب پيرعرمش حمد تا ياستايون ... دميان لمست

Special

ميساكريس في عون كيا تفار ميس بھارتیہ منتا یارٹ کی طرف سے اوربھارتیہ منتابارن کی طرف سے ہرکس وناکسس کی ال کیاگیا ہے بنیادی طور پر غلط یے کمیشٹرسے۔ اور وہ اس لامستدیر ھلے گی۔ معارتیہ جنتابارٹی رام مندر کے نریان کا مینٹریٹ لیکراتریر دلیشس کی سرکاریں آ لئے ہے۔ اور وہ اس داستہ کو چھوڑنے کے لیے تیارہیں ہے۔

भी सःव प्रकाश मालक्षयः वह उत्तर प्रदेश सरकार ने एक्टायर की है.. यह भूमि राज्य सरकार की हो गई थीं। 🛮 आज उत्तर प्रदेश की भारतीय जनता पार्टी की सरकार ने राज्य सरकार की भूमि को राम जन्म भूमि न्यास, जो प्राइ-वेट संस्था है, को दूस्थानान्तरित किया है। • इसमें मेरा कहना यह है कि उत्तर प्रदेश की सरकार इस भूमि का दुरुपयोग कर रही है। यह स्टेट सरकार की भूमि है। (क्यवधान) गृह मैत्री जी इस संबंध में उत्तर प्रदेश सरकार से जानकारी करें श्रीर कृप्या इस बात की भी जानकारी करें कि राम जन्म भूमि त्यास को स्थाना-तरित करने के बारें में .. ( व्यवधान)

- भी सिफन्दर बस्तः यह बिलकुल ठीक कहा है ... (व्यवधान)

SHRI SURESH KALMADI: Madam if you allow them, then I will also start again. ... (Interruptions) ...

चीफ प्रीस्ट को निकाला या नहीं इस सवाल का उत्तर दे दीजिए। (अपवधान)

### श्री प्रमोद महाजन : श्राप में से किसी को ग्रप्लाई करना हैतो कर दीजिए। (व्यवधान)

SHRI YASHWANT SINHA: Madam, you call the representatives of the political parties one by one ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Order, please.: Now, (Interruptions)... because Mr. Suresh Kalmadi raised an issue, Mr. Sikander Bakht. im mediately after that, wanted to speak to give clarifications on be half of his party or his party Govern ment's behalf and he has done that (Interruptions)... Now, the Members feel that they should also •be called in proper order, I will call them ... (Interruptions) ... But would request them to have patience and be very peaceful and speak in an orderly manner... (Interruptions)...

SHRI SUBRAMANIAN SWAMY: What about the other Special Mentions? ... (Interruptions) ...

THE DEPUTY CHAIRMAN: I do not know. We will take them up also ... (Interruptions) ...

SHRI SUBRAMANIAN SWAMY: I am only asking what will happen to the other Special Mentions. Wiil they be carried over to tomorrow?... (Interruptions) ...

THE DEPUTY CHAIRMAN: They will be carried over any time today also, if possible... (Interruptions)... I cannot say about tomorrow because they can be taken up today also since we are not going to discuss this the whole day... (Interruptions) ... Now, we have the Railway Minister with his Appropriation Bills which should be cleared... (*Interruptions*)

SHRI YASHWANT SINHA: In this House, business always gets derailed! ... (Interruptions)...

THE DEPUTY CHAIRMAN: So, I now call Mr. Salve... (Interruptions) ...

SHRI N. K. P. SALVE: Madam, it is only in the fitness of things... (Interruptions,)...

श्री ग्रश्चिमी कमार: मेराभी एक प्वाइंट ग्राफ ग्राईर है। ग्रभी सुरेश कलमाडी जी नेएक बात कही है ग्रौर सिकन्दर बख्त जी ने उनका जवाब दिया है। श्राज जो स्पेशल मेंशन्स बाकी है इस सुची में पहले उनको लिया जाए... (**व्यवधान)...** उसके बाद<sup>ं</sup>इसको लिया लिया जाए श्रौर होम मिनिस्टर साहब चाहें तो रिप्लाई वरे दें। (व्यवधान) बाकी के जो इशु हैं उनको लिया जाए । ग्रभी जो इशु है, पंजाब इशुहै,सी०पी०अई० केफड़ का है भ्रौर दूसरे इशू हैं । .. (व्यवधान) क्या ये सारे इश्रुखत्म हो गए हैं ? क्या देश के सामने और कोई इंश् नहीं (ध्यवधान)

THE DEPUTY CHAIRMAN: This is not the way... (Interruptions!) ... Please sit down... (Interruptions) ...

SHRI SURESH KALMADI: Madam, you have already given the ruling. (Interruptions)...

THE DEPUTY CHAIRMAN: Never mind. If he has got something which he wants to make clear, let him speak... (Interruptions) ...

SHRI SURESH KALMADI: He only wants to divert the attention away from this to Punjab, Jammu and Kashmir, (Interruptions) ...

THE DEPUTY CHAIRMAN; Order order, please... (Interruptions) ...

श्री अश्विनी कमार : उपसभापति महोदया, अभी पंजाब का इशु है, मलानी जो का है, सी०पी०ग्राई० के र्फड का

इसू है। ा हो पहले लिया जाए। (अवकार) स्रोर दूसरे प्रश्न हैं इनको लोजिए, उसके बाद यह लोजिए, यह मेरा सुझाव है। (स्यवधान)

उपसभापति : पूरा दिन है। (व्यवधान)

We have got the whole day... (Inter ruptions)...

श्री सुरेश कलमाडी : इस तरह तो श्राप देश के सामने एक्सपोज हो जायेंगे ...(व्यवधान)

SHRI JAGESH DESAI (Maharashtra): Madam, we have to discuss this issue. ... (Interruptions)...

THE DEPUTY CHAIRMAN: Just a minute. The House has decided. Now that the House has decided, we shall take up the Special Mentions a little later... (Interruptions) .... It is (be cause this is the decision of the House and the suggestion came from the Leader of the Opposition, Shri Jaipal Reddy, Mr. Yashwant Sinha and Mr. Dipen Ghosh and they wan ted it. . . (Interruptions) . . . Yes, Mr. Salve.

श्री जगदीश प्रसाद माथुर : महोदया, मैं साल्वे साहत्र के बोलने पर कोई एतराज नहीं कर रहा हूं । साल्वे साहब बोलें । लेकिन मैं यह कहना चाहता हू कि कांग्रेस की तरफ से, इधर से श्रीर उधर से भी, कई कोग बोल चुके हैं .. (स्ववधान)

श्री संघ प्रिय गौतम : ग्रगर कांग्रेस के सदस्य बोलेंगे तो इस हम भी बोलेंगे।

श्री जगदीस प्रसाद माथुर: मेरा कहना यह है कि ग्रगर ग्रौर पार्टियों के लोग बोलेंगे तो बी०जे०,पी० की तरफ से भी किसी को बोलने की इजाजत होनी चाहिए ... (व्यवधान)

THE DEPUTY CHAIRMAN: All - right. Let the situation develop. You should ,trust the Chair... (*Interruptions*) . ...

श्री जगदीश प्रसाद माथुर : कांग्रेस के लोग बोल चुके हैं । यदि और बोलेंगे तो ... (व्यवधान)

SHRI JAGESH DESAI: No, no. We also want to discuss it... (Interrup tions) ...

श्री प्रमोद महाजन : हर सदस्य को बोलने की अनुमति मिले ।

श्री संघ प्रिय गौतम : मेरा कहना यह है कि ... (व्यवधान)

THE DEPUTY CHAIRMAN; Is this the way to behave? Mr. Bakht, you cannot control your Members?... (Interruptions)...

श्री लिफरार बश्तः : सदर साहिका, मैं आपको याद दिलाना चाहता हू कि सापने अभी फैमले का जिक्र किया था ।

† (شری سکادر بیضت : منسته الماحیه میں آپکو یاد دانیا چاهتا هری که آپنے ابھی فیصلے کا ذکر کیا تھا ۔ )

THE DEPUTY CHAIRMAN: Do not remind me of anything. Yes, Mr. Salve. ... (Interruptions)...

श्री सिकन्दर बस्त : श्रीर वह फैसला यह था कि हर पार्टी का एक एक श्रादमी वोलेगा । यही फैसला था । श्रगर साल्वे साहब बोले श्रौर फिर दूसरे श्रौर तीसरे कांग्रेस के लोग बोलेंगे तो बाकी पार्टियों के भी दूसरे श्रौर तीसरे मैम्बरों को भी बोलने की इजाजत होनी चाहिए।

†[شری سکندر بخت : اور وہ فیصلہ یہ تھا کہ ھر پارٹی کا ایک آدمی برلے کا یہی فصلہ تھاء اگر سالوے صاحب پولین اور پھر دوسرے اور تیسرے کانگرس کے اوگ بولین گے تو باتی پارتیوں کے بھی دوسرے اور تیسرے سمبروں کی بھی بولنے کی اجازت فونی چاھگے ع

SHRI P. SHIV SHANKER (Gujarat); No, no, ... (Interruptions) ...

श्रीसिक वर बच्च: फैसला यही या झौर अगर यह फैसला नहीं था तो आप बडे शोक से बोलिए। फिर हर पार्टी से दो-दो ग्रीर तीन-तीन बोलेंगे ।

†[شرى سكندر" بخت: فيصله يهي تها اور اگر یه فیصله تهین تها تو آپ يوم شرق ت بولئم - همر هر بارالي سے دو دو اور تین تین آدمی بولیل

श्री पी० शिव शंकर: यह क्या बात हुई ? ब्राप कहें कि कांग्रेस की तरफ से सिर्फ एक बोले, यह उचित नहीं है।

श्री सिकन्दर बख्तः मैं कह रहा हूं कि मुझे इसमें कोई एतराज नहीं है। **ग्राप** बंडे शोक से बोलिए, लेकिन हर पार्टी के श्रादमियों को बोलने दीजिए ।

†{شری سکندر بخمت : مهن که امتراض نهين هه آپ برے شرق برلکے لیکن ہر پارٹی کے آدمیوں کو ہوللے دیجئے۔

THE DEPUTY CHAIRMAN: It is very unfortunate that the Members are deciding between themselves. It is for me to decide. I do not permit anybody to have any cross-talks with others. Enough is enough... {Interruptions) ... Yes, Mr. Salve.

SHRI SURESH KALMADI: Very good.

भी सिकस्दर बद्धा: सदर साहिबा. कास टाक के लिए ग्रापने इशारा इस तरफ फरमाया, लेकिन कास टाक तो पैटा वहां से हुए हैं।

ملحبه، کواس ٹاک کیلئے آپنے إشاره اس طرف يهرمايا - لهكن كراس تاک تو بید/ ومان سے هوئے -]

उपसभापति: ग्राप भी कर रहे हैं, आप भी देख नहीं रहे।

SHRI N. K. P. SALVE: Madam, it is unavoidable that in this House the Members should have felt so agitated over what has been reported inter alia in "The Hindu"...

AN HON. MEMBER: In the "Statesman" also.

SHRI N. K. P. SALVE: ... about the Ramjanmabhoomi-Babri Masjid issue. Madam, it is one of the most unfortunate facets of India's history that in the land of Gandhi and the Buddha, there should have been so much of strife, bloodshed and violence on account of two sacred places of worship.

To me, Madam, each place of worship is sacrosanct, whether it is a church or a gurudwara or a mandir or a masjid. This is the Indian ethos. There was ostensible objectivity in what Mr., Sikander Bakht said—he said very vehemently that they have not violated any of the provisions of orders, any provisions of the mandate or any provisions of the injunction and he said quite a few things with objectivity. But I have to object to what he said in the end, that is, that notwithstanding the facts he has mentioned, his party is committed to construct the Ram Mandir and for that he drew support from the fact that the U.P. electrorate had voted in their favour. I want to put to him that this is a national issue and the entire nation has voted In

<sup>†[]</sup> Transliteration in Arabic script

favour of a mandate in terms of which the matter will either be resolved by consensus or by a court of law and not what the BJP wants... (Interruptions) ... Let it be clear.., (Interruptions) ... Madam,let it be clear ... (Interruptions)... Let this be clear once for all. (Interruptions)

SHRI JAGDISH PRASAD MATHUR: If there is something against law, the court will take care of it.

SHRI N. K. P. SALVE: Madam, let this be clear that this is a national issue and a national issue will be determined by national consensus, and an overwhelming national consensus is that the matter should be resolved amicably, by negotiations, by discussions. And if it cannot be done—I hope, the wiser counsel will prevail and both the sides will come to an understanding-and if they cannot, then like any other dispute, it will be decided by a law court, and that will be binding on everybody, whether it be the Action Committee of the Babri Masjid or whether it be the VHP or anybody. Let that be clear to you, Mr. Sikander Bakht, and to your Party. Otherwise, I don't want to mention here what the consequences will be. To preserve secularism in this country, the sane people, and that includes 99 per cent of the Hindus, will fight unrelentingly against this kind of a jabar-dasti, against this kind of an attitude in terms of which, on the basis of majority you want to determine what is right. Or is it on the basis of what the legal possition is? Is it on the basis of mutual understanding, is it on the basis of national interest or is it only because you have decided something for purposes of breaking the cardinal principles of secularism, we must abide by it, otherwise you will form a Government and do all sorte of things which you want to do? That will not be permitted.

Madam, I will come to the main issue immediately. Mr. Sikander Bakht says that the acquisition had not been quashed by the High Court. To that extent he, is absolutely right. But was it not equally a condition that they would not transfer? And have they not leased out 42 acres of land to Ramjanmabhumi Nyas which

is a Trust, sponsored

(Interruptions)

SHRI SIKANDER BAKHT: That is absolutely different.

SHRI PRAMOD MAHAJAN: They are absolutely different lands, what is he talking, Madam?

SHRI N.K.P. SALVE: Will you listen to me?

सिकन्दर बस्त जी ग्राप मेरी बात तो सुन लीजिए ।

श्री लिफन्द**र वस्त**ः ग्राप गलत क**ह** रहे हैं ।

†[شری حکندو بخصت: آپ فلط 4 وہے هیں۔]

श्री एत० के० पी० हाल्बे: मैं गलत नहीं कह रहा हूं। ग्राप मेरी बात तो सुन लें।

What is the rationale behind the order of the High Court? That is my question.

SHRI SIKANDER BAKHT: It does not relate to that. Do not mix up the land.

श्री प्रमोद महाजन: दुनिया में कोई लैंड कहीं ट्रांसफर नहीं हो सकता, ऐसा कोई है क्या ?

श्री एन० के० पी० साल्डे: मैं यह नहीं कह रहा हू कि भिडी बाजार का लैंड माप दौसफर कर सकते हैं या नहीं।

Is it a land in Bhendi Bazar which you are transferring?

<sup>† []</sup> Transliteration in AraTiic Script.

Ł

थी प्रमोद महाजन : राम कथा पार्क पर कोई रोक नहीं है।

भी एन. के. पी. साल्वे: राम कथा पार्क जरूर बने, मैडम, मझे इस पर एतराज नहीं है।

Ram Katha Park is a magnificent idea. We are not opposed to it, Mr. Mahajan.

उपसभापति : साल्वे साहब, एक मिनट . . . (व्यवधान) . . .

श्री एन. के. पी. साल्वे : मैंने डिस्टर्ब नहीं किया है उनको । मैं डिस्टर्ब नहीं करता ।

उपसभापति : साल्वे साहब, वन मिनट। जिस तरह से मैंने इस तरफ के लोगों को कहा कि सिकन्दर बख्त साहब की उग्र श्रौर उनकी पोजीशन की इज्जत करिए,, (व्यवधान)... पाण्डेय जी खडे नहीं हुए।

I am sorry, Pandeyji did not bother. I do not agree with you. Mr. Ratnakar Pandey did not bother Sikander Bakhtji. But I request you again. Please do not disturb Mr. Salve. He is the Deputy Leader of the House.

श्री सिकन्दर बस्त : सदर साहिबा, मैं यह कहना चाहता हूं कि साल्वे को हम पूरी तवज्जह और श्रदब से सुनेंगे मैं सिर्फगेलतफहमी दूर कर रहाहूं। दो अलग अलग जमीनों का किस्सा है। वह 42 एकड की बात नहीं है, वह दूसरी जगह है।

†[شری سکندر بخمت : صدر صاحبه - مين يه كينا جاهتا هين که سالوهے صاحب کو هم پوری موجهه اور ادب سے سلیق کے - میرن صرف فلط فهمی دور کر رها هون دو الگ الگ زمینوں کا قصم ہے۔ وہ ۴۲ ایکو کی بات تہیں ہے۔ وہ دوسوی جگہتے ہے۔]

SHRI N. K. P. SALVE: Madam, they would hardly allow me to complete a sentence. What I was submitting is that the High Court has not quashed the acquisition, and the High Court has said that they will not allow transfer of the land which was the subject matter of dispute before them. This is what I have stated. What was it that warranted all this disturbance?

Mentions

Now, I come to the point. Madam, would it not be essential to go into why the High Court which is still seized of the matter—this may be part and may not be; part; I am not interested in that ... (.Interruptions) The question is... (Interruptions) Anything that is being done on this adjacent land becomes an extremely controversial issue. It is an extremely sensitive issue. It raises doubt in our secular values. Why not we hold on to it, unless you have decided 'to hell with the High Court, to hell with the consensus, to hell with the whole of the country and to hell with going secularism: we are ahead'! (Interruptions). If it is not so, what would you lose if this trust had not been Transferred the land? That is the crucial issue. Whether or not it is apart of the High Court order, it does not interest me so much. I am not going by certain legalities of the matter. I am going by the heart of the matter, and the heart of the matter is, our secular values stand threatened by anything which is done which is outside the consensus, which is without an agreement. And Madam, what is something more and very very seriously objeutionable to which Mr. Sikander Bakht has not responded is. what is the U. P. Government doing. Does the U.P. Government think that after all this controversy which has been raised, it will not be answerable, and that Paliament would be like the dumb driven cattle and they will keep on doing what they want to do and the Parliament will remain silent about it? Why

<sup>† []</sup>Transsliteration in Arabic secript.

they not reported to the Home. Ministry, Mr. Sikander Bakht? It is your Government there You get the information but the Home Minister does not get the information. I believe your information is authentic; I believe your information is true...

Special

SHRI JAGDISH PRASAD MA-THUR; Yes it is.

SHRI N. K. P. SALVE: Why should that information be not furnished to the Home Minister? Home Minister has to come and say here that 'somehow, they have not replied to me'. I can only describe such a situation as extremely pathetic. This is an issue over which how many lives have been lost, so much blood has been shed. And for whom and for whose benefit? This country, with its ancient ethos of tolerance and under-stading must prevail ultimately. But I am telling you, Madam, they are also the victims in the hands of Bajrang Dal. They have no idea of this kind of militant institutions. They cannot control them any more. It is a Frankenstein you have created in VHP; it is a Frankenstein, and it will devour you and it will devour your values But we will not allow this to happen. The nation will stand by sanity; the nation will stand by secular values; the nation will stand either for consensus or by the court order; nothing less; nothing short.

My second question is... (Interruptions) .

SHRI SIKANDER BAKHT: Shall I respond to what you said? I will respond about U.P. Government.

मैं यकीनन कोशिश करुंगा कि यू० पी० गर्वनमेंट होम मिनिस्टर को तमाम वाक्यात की तफसीलात पहुंचा दें। मुझे इन्होंने रिस्पोंड करने यो कहा है। इन्होंने कहा मैं यू० पी० गर्वनमेंट से कटेक्ट इस्टेंब्लिस कर के गालूम कराऊं। (व्यवधान)

[مین یقینن کوشعی کرونکا ایک یوتیی کورنکا ایک یوتیی گورندنت هوم منستو صاحب کو تمام واقتحات کی تفصیل یہونچا کی دے - محجے انہون نے کہا کہ مین کہا ہے - انہون نے کہا کہ مین یوتیی کوئنٹ سے کلتیکٹ اسٹیبلھی کر کے محدوم کوارنکا - مداخلت

I am responding to what you said. Secularism yes; a million times yes; but compartmentalisation of secularism two million times no.

THE DEPUTY CHAIRMAN: What Mr. Salve said, and what I heard the Home Minister over here is, that the Home Minister not once but twice said that two times he sent message to the U.P. Government for an answer on this matter which is agitating the minds of the Members in this House. Now the U.P. Government did not furnish the same information which is furnished to you. Now I think...

SHRI SIKANDER BAKHT: I promise to come back to the House with this (*Interruptions*).

SHRI JAGDISH PRASAD MATHUR: Madam,....

THE **DEPUTY** CHAIRMAN: Mathur, don't interrupt me; please don't interrupt me. Please don't. Let me finish my sentence. Don't inter rupt me. You people have got into the habit of interrupting Members; you have forgotten that you speaking to the Chair. It is everybody; I address myself to the entire House, not to an individual, to everyone, including you. When I am saying my comment, you are answering Mr. Sikander Bakht, what I am saying is that Home Minister has written to the U.P. Government. It is the Home Minister who is answerable to this House, not you. What you have spoken is in your own free will which

<sup>† []</sup>Transliteration in Arabic secript.

[The Deputy Chairman]

does not become the official answer. You might have given the answer which is your own answer, your own contribution, but whatever would be from the Government, it has to come from that Government. You are not the Government.

SHRI SIKANDER BAKHT: The hon. Member wanted me to respond. I am responding to what he said.

श्री एन० के० पी०साल्वे०: इस सदन में मेरा यह श्रीष्ठकार नहीं है।

श्री सिकम्बर बढत: आपने मुझसे कहा कहा था।

श्री एन के पी सास्त्रे : सिकंदर बस्त साहब, ऐसी ज्यादती न करें, । मैंने कहा कि भेरे कुछ सवालात हैं।

उपसभापति : उनके सवालात चेयर से हैं। चेयर उनको डायरेक्ट कर रही है।

श्री एन० के० पी० सास्ये: भेरे सथाल भाषसे हैं। (व्यवधान) मेडम, राजीव जी के नाम की दुहाई दी जा रही है।

श्री जगवीश प्रसाद मायुर : हम दुहाई नहीं देते हैं । दुहाई श्राप दीजिए। हम तो कह 'हे हैं कि राजीव गांधी ने यह योजना दी थी . . . (व्यवधान) दुहाई आप दीजिए। हमें क्या पड़ी है दुहाई देने की।

एक माननीय सदस्य : श्राजकल दुहाई वे भी नहीं देते ।

श्री एन० कै० पी० सास्त्रे: राजीव जी के नाम पर कहा गया ...(व्यवधान) श्रापको मालूम है कि यह रामक्या ... (व्यवधान)

श्री प्रमोद महाजनः वह गोडम वाला ना, वह मैसूर मंत्री से पूछ लीजिए महाराष्ट्र के ...(व्यवधान)

THE DEPUTY CHAIRMAN: Order. Now, that is over. Please. No interruptions.

श्री एन० के० पी० साल्बे: प्रमोद जी, आप ऐसे इश्यूपर न आर्थे जिसके बारे में श्री प्राप्त कई गुना ज्यादा जानता हूं। में हेगडेबार के समय से आर०एस०एस० को जनता हूं। मगर में रिकेबेंट इश्यूपर रह रहा हूं। देखिए, पूछिए इनसे ...(श्यवधान) इन्होंने कहा कि राजीव जी ने किया कि नहीं। पूछिए।

श्री प्रमोद महाजन : कहा कि राजीव जी की योजना थी।

भी एम० के० पी० सास्त्रे। जी हां। इसके क्या माने हैं। राजीद जी की योजनाथी। यानी अच्छी योजनायें द्राप कबूल कदो। यह कहा था कि नहीं।

श्री मधनेश चतुर्थेश (राजस्थान) : इन्होंने नहीं माना ।

श्री एन. के. पी. साल्बे: राजीव गाधीं ने कुछ और भी कहा था। उनकी जो कल्पना थी वह यह थी कि एक संदर वहां पार्क बने, उसकी राम कथा पार्क कह दें। मगर उस णार्क में हर मजहब की उपासना के लिए प्रावधान हो । संगीत हो स्दर । मुसलमान भाई प्रपनी कव्याली ग्रीर नाच गांसकें। हम लोग उपासना कर सकें। ईसाई लोग उपासना कर सकें। सिख लोग कर सकेंराम कथा का एक यह करसेप्ट हैं राजीव जी का। कब्ल है ग्रापको । अगर यह कन्सेंप्ट है तो हमको मंजूर है। ...(व्यवधान) एक जाइये। क्षगडे की बात क्यों भ्राप कर रहे हैं। बात आगे बढ़ने वाली है। एक बात स्पष्ट करना बहुत जरूरी है और बहु यह कि 95 में से 99 प्रतिशत समझदार हिन्दू इस बात की ताईट करते हैं, हमारा समर्थन करते हैं भीर हमारे पीछे हैं। इस वजह से म्राज दिल्ली के सख्त पर श्री नरसिंह राज जी क्यासीन हैं। यह हमारा इक्ष्यू रहा है। आपने उत्तर प्रदेश की बात की है, इस वजह से मैं पूरेमुल्क की बात करता हूं। राष्ट्रकी कुछ धरोहर राष्ट्रकी कुछ नीतियां होनी चाहिए, होनी चाहिए, राब्ट्र के कुछ उसूल होने चाहिए, कुछ ब्यादी मान्यतायें होनी

वाहिए जिनके ब्राधार पर हमारी जम्हरियत, हमारा प्रजातंत्र कायम है, हमारे संविधान के मूरुथ कायम है ग्रौर उसमें सम्प्रदाय निरपेक्षताएक श्राधार है। उस सिल-रिक्षे में हमने साफ कहा या कि जहां तक बाबदी मस्जिद और राम जन्म भूमि का सदाल है यह जरूरी है संवैधानिक प्राथधानों के भंदर कि किसी भी सरकार को कोई पक्ष नहीं लेना भाहिए 🕕 सम्प्रदाय निर्पेक्षता के ग्रौर कोई मायने नहीं हैं। हम हर धर्म को मानते हैं। धर्म के प्रति बेस्ती नहीं है। हमारे संविधान में सिर्फ यह है---अहां सक चन्हाण साष्ट्रव का सवाल है, उनकी मिनिस्ट्री का साथल है कि उनके लिए न हिंदू हिंदू है, मुसलमान मुसलमान है, वे सब भारतीय हैं और उस तरोके से वे राज चलाएगे। यह सेक्युलरिज्म का ग्राह्मार है। यह उसका सार है ग्रीर इस थजह से हम भी निर्वा-चित हो कर आए हैं और निर्वाचित होकर राष्ट्र काया है। इसलिए एक सवाल भौर उठता हूं। भ्राज यह हो जाना चाहिए। ग्रेमें किसी वजह से कन्सेन्टस हो हालांकि में उम्मीद करता हुं कि मेरे दौस्त जो वहां बैठे हैं वे भौर भाप लोग बैठकर कोई इसका इलाज निकालेंगे **ईक्टर** के लिए मंदिर ग्रौर मस्जिद के पीछे लोगों का खुनखराबान करें, ईश्वर के लिए मंदिर और मस्जिद में मुल्क को न बांटे, ईस्थर के लिए मंदिर ग्रीर मस्जिद के नाम पर आप भारत के सेक्य-लरिजम की बरबादन करें, कभी इतिहास द्मापको माफ नहीं करेगा।

# श्री संघ प्रिय गौतम : जो गलती भाषने की है यह नहीं दूहराएं हम ।

THE DEPUTY CHAIRMAN: Please do not interrupt Mr. Salve. He is the Deputy Leader of the House. Please have some patience. He is not talking anything which is hurting you, I am sure.

SHRI DIPEN GHOSH: Mr. Salve is the Deputy Leader of the Congress Party.

THE DEPUTY CHAIRMAN: Congress Party is a major party in the House.

भी एम० के० पी० सात्वे : मैडम, एक बहुत ब्नियादी सवाल है। इस वक्स तो यह स्पष्ट हो जाना चाहिए और इसके लिए में गृह संस्नालय की जो प्रतिक्रिया होगी वह जानना चाहूंगा, कि अगर ईश्वर न करे अपसे बैठकर समझौता नहीं हुआ। तो क्या कोर्ट का अर्डर लेकर उस कोर्ट श्रार्डर पर भारत की सरकार यह देखेंगी कि उस पर भ्रमल हो चाहे यह मस्जिद के फेक्ट में जाए चाहे क्ह मंदिर के फेक्ट में आए। जो कोर्टका फैसला होगा वह भारतकाफैसला होगा और जो भारताका फैसला होगा उससे किसी पार्टी का फैसला बडा नहीं हो सकता । यह संविधान से लेजिटिमेट कान्न से जाइज फैसला होना श्रीर इस लिए मैं यह जानना चाईगा, श्राप के माध्यम से कि यह बतार्दे, इस दफा स्पष्ट कर दें क्यों कि मुझे लगता है कि बातचीत से कोई सार नहीं निकल रहा है, जिस तरोके सेयु० पी० गर्थनेमेंट भागे जा **रही** है।

मेरा आखिरी प्रश्न है कि इस मामले में प्रगर आपकी किसी हिदायत को यू जी व्मान मरकार ने नहीं माना, मुझे पूर्ण प्राथा है विश्वास है कि प्राप जरूर हिदायत देंगे क्योंकि प्राप्ने हिदायत दी प्रीर धगर हस्तक्षेप नहीं किया, तो मुक्क में फिर मालूम नहीं कि किस क्रोंके की सांप्रदायकता और सांप्रदायक दंगे होने की संभावना हैं। मेरे लिए तो एक-एक जान, हिंदू की हो, मुसलमान की हो, या ईसाई की हो किसी भी मंदिर, मिल्जब प्रीर पिएजे से ऊपर है। धगर इनसान प्रतिकृष है ईश्वर का, तो फिर मंदिर मिल्जद के पीछे किसी की जान लेना, या लाशों की तिजारत करना धर्म के नाम के ऊपर ठीक नहीं है।

**एक भाननीय सदस्य** : यह कापके लिए कहा जा रहा है ।

श्री एन० के बी० साल्बे : लाशों की तिजारत के नाम पर ईश्वर न करे किसी को करने की जरूरत पड़े, चंद वोटों के लिए, इसलिए में झापके माध्यम से मंत्री महोदय से जानना चाहूंगा कि श्रगर इस मामले को लेकर यह झगड़ा किसी तरीके से बढ़ता है, या बढ़ने की संभावना होती है, श्रीण श्राप ऐस हालात में उत्तर प्रदेश की मरकार का उचित हिदायत देंगे

श्री एन० के० पी० सालवे]
या नहीं देंगे श्रीर अगर उस पर उन्होंने
काम नहीं किया, तो यह कंस्टीट्यूवनल
मशीनरों का फैल्योधरहोगा या न होगा
उस पर श्राप क्या कार्यशही करेंने ?
धन्यवाद।

Special

श्री संघ प्रिय गौतस : पंजाब में सरकार बनने के बाद हर रोज हत्यायें वढ़ रही हैं। क्या आप हिदायत देगे कि पंजाब की सरकार को और उसे डिजनिस करेंगे ? वहां रोजना हत्यायें हो रही हैं, इसका श्राप क्या जवाब देंगे।

THE DEPUTY CHAIRMAN: Shri Raj Mohan Gandhi. Now I would request that let us be very brief because we have no time left.

SHRI RAJ MOHAN GANDHI (Uttar Pradesh). Madam Deputy Chairman, you were pleased to say that the House should listen... (Interruptions).

श्री सिकंदर बख्त साहब मैं आप ही के बारे में कुछ कहने जाला हूं।

श्री सिकन्दर बढत : में हाजिर है। SHRI RAJ MOHAN GANDHI: Madam, you were pleased to observe that the whole House should listen to him because of his venerable age. I would like to submit, through you, to the House that when a party is a target of criticism, that party has a right to defend itself, whether its leader is young in heart only...

श्री सिकंदर बख्न : नहीं, नहीं भ्राजना कर देख लीजिए।

SHRI RAJ MOHAN GANDHI: . . . or young in age also. Whether it is Sikander Bakht Saheb or Pramod Mahajan Saheb or anybody else speaking on behalf of the BJP, it is the duty of the House to listen to the BJP when it is the target of criticism today. I would also like to submit that not only because Salve Saheb spoke in addition to Shri Suresh Kalmadi. Even if he had not, because the rest of us are going to speak about the BJP in negative terms, it is necessary that the BJP should be given another chance to speak before the end. If secularism is one of the

values to which we are committed, democracy is also a value to which we are committed.

SOME HON. MEMBERS: Yes, absolutely correct.

SHRI RAJ MOHAN GANDHI: Madam, it has been said on behalf of the BJP that no court order has been violated. We shall soon know the precise facts about this. Would the Minister kindly enquire from the State Government whether the Sankat Mochan Mandir...

SHRI P. SHIV SH ANKER: It is 'Sankat Mochan'. . .

एक मान्तिथ सदस्य : नहीं, संकट विमोचन है ।

श्री राज मोहन गान्धी : संकट मोचन ही है, साहब । होना क्या चाहिए, वह ग्रलग बात है, लेकिन संकट मोचन है मंदिर । संकट मोचन मंदिर के मैनेजर ने कोई में कुछ ग्रपील दर्ज की है, पेटीशन दर्ज की है या नहीं कि एक्शन नहीं होना चाहिए । उनके खिलाफ हाई कोर्ट ने क्या यह ग्रादेश दिया है या नहीं कि संकट मोचन मंदिर की प्रतिमा को हटाया नहीं जाए । क्या ऐसा आदेश लखनऊ हाई कोर्ट से आया है, या नहीं? लेकिन सवाल केवल हाई कोर्ट के ब्रार्डर्ज ब्रौर उनके पालन का नहीं है, सवाल यह भी है कि एन०भ्राई०सी० की मीटिंग में यु0पी0 के मुख्य मंत्री साहब भ्रौर बी०जेंब्पी० के भ्रन्य नेताभ्रों ने आश्वासन दिया था कि जो कार्ट के श्रार्डर्ज होंगे उनका उर्स्लंघन नहीं किया जाएगा । हाल ही में उत्तर प्रदेश में फिर से ग्राडवाणी साहब ने कहा है कि हम कनसेंसस की राजनीति पसंद करते हैं । वह भी एक सवाल है। एक दूसरा सवाल श्राता है, ग्रगर संकट मोचन मंदिर के मैनेजर्ज की अनुमति के खिलाफ इस मदिर को तोडा गया है या इस मदिर को हटाया गया है तो क्या यह संकेत नहीं देश की पहुंचता है कि वाबरी मस्जिद भी, बाबरी मस्जिद के अधिकारियों की मर्जी के खिलाफ हटाया जाएगा और तोड़ा जाएगा ? यह भी सवाल बी०जै०पी० के नेताओं को अपने

ग्राप से पुरुष होगा ग्रीर विश्व हिन्दू परिषद ग्रीर जजरंग दल के नेताओं से यह संवात पूछना होगा कि क्या संदेश ग्राप देश को पहुचाना चाहते हैं, क्या यह ग्रापका मसली इरादा है या नहीं है ?

एक और सवाल आता है, टूरिज्म की बात किन्दर बस्त साहब ने की कि टरिज्म के लिए ऐसा कुछ किया जा रहा है। राम के नाम पर आपने बहत कुछ किया, लेकिन राम मदिर के नाम पर ग्राप इस किस्म का सत्य का विरोध भी करना चाहते हैं ? ट्रिज्म ग्रापका वाय-प्रोडक्ट हो सकता है, लेकिन ट्रिज्म श्रापका उद्देश्य नहीं है। राम के नाम पर इस प्रकार की गलत बात कहने का अधिकार किसी को महीं है।

मैडम डिप्टी चेयरमैन, ग्रब सवाल ग्राता है कि यु०पी० सरकार का खैया क्या होने बाला है । मंत्री महोदय यू० पी० सरकार से पूछने वाले हैं कि उन्हें मालूम है कि ये मंदिर तोड़े गए हैं या नहीं। बह पूर्छने वाले हैं कि मदिर तोड़े गए **भापकी धन्म**ति से यु०पी० सरकार की म्रन्मति से या वगैर उनकी मनुसति से। क्रगेर यु०पी० सरकार कहती है कि हमारी श्चन्यति से यह हुआ। है और हम जो हुआ है उसके पक्ष में हैं तो जिन्मेदारी ग्रापकी भ्राती है, केन्द्र सरकार की म्राती है, कांग्रेस पार्टी की स्राती है कि देश के सामने वह क्या करने वाले हैं।

ग्रंत में, मैं साल्वे साहब को बात जो उन्होंने कही है वह भी दोहराना चाहता है। जब बी • जे • पी • कहती है कि य • पी • की जनता ने हमें 36 से 40 प्रतिशत मोट दे करके बावरी मस्जिद को हटाने का अधिकार दिया है, मेंडेट दिया है.... (व्यवधान) नहीं कहा है.... (व्यवधान) ग्रच्छा, मदिर बनाने का, चलिए, केवल मंदिर बनाने का श्राधिकार दिया है । भक्का तो आप यह भी मानिएका साल्वे साहक का तर्क बिल्कूल सही है, भारत की यूरी जनता के सामने मंदिर का विजय पेश किया गया था ग्रीर भारत की जनता ने 🚛तं सारे बोट उधर दिए।... (व्यवसान)

श्री संघ प्रिय गौतन : मंदिर युव्योव में है।

श्री राज मोहन गांद्वी : सुनिएगा, बहुत सारे बोट वहां दिए, बहुत सारे बोट बहुत दिए, काफी कुछ बोट यहां भी दिए और काफी वोट यहां भी दिए, लेकिन जहां तक मंदिर ग्रीर मस्जिद का सवाल है, जनता दल, राष्ट्रीय मोर्चा, वामपंथी पार्टी ग्रौर कांग्रेस की राय लगभग एक हो रही है। ग्रगर भ्राप जनता के वोंट की बात करते हैं तो बोट का ग्राप एनैलेसिस कर लीजिए। भारत की जनताने साफ कहा है कि मदिर मस्जिद विवाद का फैसला या तो बात-बीत सं होगा या न्यायालय से होगा । धन्दवाद ।

SHRI DIPEN GHOSH: Maadm De. puty Chairan, the amount of tension generated in this House over this issue proves what amount of tension is generated odlside over this parti cular issue. Madam, this issue has been hanging fire for more than two years now and as Mr. Salve has pointed out, a lot of blood has been shed over this issue. Yet this issue could not be resolved amicably, through negotiations, on the basis of a consensus. It would have been better if this issue could be resolved on the basis of a consensus. But, as you know, Madam, it is not mere religi osity that drives certain persons to rake up this issue. It is simply to earn political mileage and more so electoral mileage that this issue was raked up by the BJP, the Vishwa Hindu Parishad and the Bajrang Dal. It is clear from Mr. Sikander Bakht's statement itself that since there was a favourable decision, verdict favour of that Party, they would build this temple. I don't mind building of thousand and one temples. But surely my party is opposed to building of any temple-demolishing the mosque there, disturbing the status quo there. Madam, for that matter, if there is any dispute whether there was a mosque or a mandir which was there earlier. I don't know whether that conundrum can be resolved like the Helenic conundrum, Yet, if there

[Shri Dipen Ghosh] was any dispute, it could have been settled through discussion, really if there was any religiosity behind it. But, because to earn political mileage is more important for certain parties here, they could not settle it. That is why my party says that if it cannot be settled through a consensus, then, judicial dispensation should be accepted by all concerned.

Mr. Raj Mohan Gandhi has reminded all of us that what transpired in the National Integration Council meeting where the recent Chief Minister of Uttar Pradesh was himself present and Mr. Chavan, Home Minister was also present, is that he committed that his Government would abide by the court decision and that he, his Government would not disturb the status quo. But, I am not going into the details of the sophistry.

Mr. Sikander Bakht might have received any prior information which Mr. S. B. Chavan, Union Home Minister, did not have. It is an irony and misfortune for all of us. You say, Madam, that when the Leader of the House is on his legs we must hear him.

#### THE DEPUTY CHAIRMAN: Yes.

SHRI DIPEN GHOSH- Yes. But today at least "the Leader of the House rose on his feet, but he could not speak so much which the leader of a group could do. I don't know who is correct.

SHRI S. B. CHAVAN: Because I have to speak on the basis of information.

SHRI DIPEN GHOSH; Exactly. I know that. The whole thing is that you have to speak on the basis' of reports received from the State Government Also you agree that you have a machinery, and when the State Government does not respond to your enquiry, you know what has to be done by your Ministry to reply to

Parliament. That way you cannot absolve yourself of your responsibility of speaking up on the floor of Parliament because the State Government did not give you the input.

We have seen that a State Government was dismissed even though the State Government did not ask for it or even the Governor did not ask for it. Mr. Maran knows it. So, that way....

THE DEPUTY CHAIRMAN: I would request Mr. Dipen, Ghosh. You are going beside the point.

SHRI DIPEN GHOSH- That way it is a very important issue, a very sensitive issue, and I would plead with the Union Home Minister: Let the Home Minister come out with a statement, whatever information he has got, whether he has received such an information from the State Government or from his own machinery. Let the Home Minister share some information with Members of Parliament and we are entitled to know it.

The Leader of the BJP may say that they are committed to build a temple there and that they have got a verdict. Now, the question is whether this 36 to 40 per cent verdict of the people in a particular State is the verdict of the people in the entire country. Can a Government of a party with a 36 to 40 per cent verdict in an election in a State disturb the basic fabric of our country, our democracy, our secularism? That is the most important question. Here lies the importance of the issue when you have particularly heard the leader of the BJP. It underlines the necessity for the Union Government to come out with a statement and take the Parliament into confidence, as Mr., Rai Mohan Gandhi hag correctly pointed out that Parliament is not represented only by the BJP. it is represented by all other parties and the verdict given in their favour cannot be overruled by a verdict given in favour of the BJP in a particular State. I would, therefore. appeal

to the Home Minister to collect information as quickly as possible and come out with a statement and share the information with us.

SHRI P. SHIV SHANKER: There is no doubt and it is understandable that the sentiments of the Members ought to have been roused on reading what has appeared in newspapers. Equally their agency is roused because of the provocation of the sentiments. Certain basic issues arise in the entire affair the basic issues about which some of the hon. Members have made refer ence. I would rather request that we should be a little calm and cool and ponder over the ethos and the values that this nation has developed over the centuries, which is our inherit ance. This country is not the Jagir or the property of a particular com munity or an individual. This country belong, to all, who are the citizens of this country. There is ho question of the majority members having a grea ter say and the minority members having a lesser say. The Constitution has taken care of every segment of the society in this country. Whether the segment is based On religion, caste or whatever may be the shade of the segment of the society, the rights and duties of each and every one flow from the Constitution, which is the solemn and sacred document to which all of us have wedded oursel ves. We have taken the oath in the name of the Constitution. It is rather an unfortunate state of affairs today that while a very serious debate on an issue, which is volatile, is taking place, the hon. Home Minister bereft of information. So, he will not be able to answer. But, none the less, we are debating because the issue is so volatile. Therefore, the values that have emerged over the centuries, which have been, to a great extent, engrafted in the Constitution have to be protected at every cost. We cannot say that we will trample the rights of others and build our temple there. Nobody would object. I am sure nobody would object if the BJP constructs not only one temple but a

hundred temples. We will not object. But we would request them, while doing so BJP will not trample upon the right<sub>s</sub> of others, will not disturb in any form the Babri masjid. That is what I expected from Mr. Sikander Bakht. Let him construct the temple. He says "We have come to power on the basis of the votes that were cast in the name of the temple." "mandate" has already been mentioned and I would not like to repeat it because they have raised this issue all over the country. It was not confined to Uttar Pradesh alose . It is true, in Uttar Pradesh, because of the localisation, you might Dave aroused the sentiments beyond pro portion. On an issue like this, it is always possible that for sometime a larger number of people might be sentimental and blind to the reason itself and the voting that takes place in such a aitusttca . cannot really reflect the rational mind of the people. We are a highly divided society, it is very difficult to bold the society together if we do not seriously work for it. I am sure the Bjp is facing this difficulty today. Having come to power in Uttar Pradesh, they have not been- able to push through their plans which they were trying to put forth before coming to power. Their zeal has a little bit dampened. I appreciate that point because the more powerful you are, the mora tolerant you ought to be. Merely because you are powerful, you cannot trample upon the powers and authorities of others. You have to be tolerant which is one of the main ethos of our country. Merely because the Hindus happen to be in majority, that does not mean that you can tra-mple upon the rights of the minority community. Since the BJP Members also have taken the oath in the name of the Constitution. I am sure they will accept that and will not in any form affect the Babri masjid or its premises either by demolition or by shifting it to any other place. They must have greater respect for the feelings sentiments, rights and powers of those who are in a minority.

[Shri P. Shiv Shanker]

Special

199

Madam, one aspect has been made a little -. I would say.shady. Since we are living under the rule of law not under the rule of jungle and all of us having sworn to uphold the Cons-titution will have to ultimately abide if a consensus is not possible as has been said by certain friends . by the decisions of the court. If we do not abide by the decision of court, then, we are not living up to the standards of the Constitution and the entire democracy will be peril in this country. Let us be prepared, If you do not have faith in the democracy, if you do not have faith in the Constitution, then, it is clearly a law of jungle and it will be impossible to hold the different segments of the society together in this country and equally the territories. Let us not mince matters on this issue. Therefore, whether BJP or no BJP, whether Congress or no Congress, any party whatsoever, if we do not conform to the basic ethos and values of Constitution . let us foe verv cannot survive. If I correctly that We recall, so far as the ourt is concerned, the matter had once come to the Supreme Court also and the Supreme Court had observed that the status quo ante should be maintained which we are not realising. I would like to put this question to my BJP friends. Without having raised this issue of the Ram Mandir to such a high pitch, could they have demolished any of the small 'mandirs' which has been so reported It may or may not be correct. Of course, we take it that what you say is correct. Could you have demolished even a small temple there, if the issue had not been raised to such a high pitch? But today, these demolitions, these small demolitions, are totally overpowered under the sentiment of the issue which has been raised to the highest pitch. When you say that you will construct the Ram Mandir you do construct. Nobody bothers about it. Yes, please do it. If people like us can help, yes, we Vill. I am sure even Mr. Ghosh will

come to your rescue. But then, don't disturb the existing structure of the Babri Masiid in any form. That is what we say. You must also realise that there are the sentiments of other people attached to that. And when it is order of the Court, if question of the you do not respect the Court, if you act in any manner you like circumventing subverting the Court's process, I am sure, the Home Minister here will take the course that he has to adopt according to law. I am very clear in my mind—and I would appeal to the Home Minister-that if the Government of Uttar Pradesh goes beyond the order of the Court, function according to the then it does not Constitutional norms and Article 356 has to take recourse. Let us be very clear on this point. Whether it is the BJP Government or any other Government, I am not bothered about it. Therefore, let us not deviate from our basic ethos and values. I felt a little agonised by the way Mr. Sikander Bakht had said that they had been mandated to con-mandate, does he think that that mandate was confined to U.P. alone?

Mentions

THE DEPUTY CHAIRMAN: The special mention was about the demolition of temples.

SHRI P. SHIV SHANKER: Madam, those are two issues linked up. The issues are so badly linked up that it is not possible separate them. Madam it is possible to separate the chaff from the grain; but sometimes it is difficult to totally the chaff from the grain. Now this is an issue where we Why should Mr. concerned. Sikander Bakht become agitated and too sentimental in saying that they will construct the temple? Everyone here is agreeable to the construction of the temple. But the real issue is something different. I am sure, as responsible persons, the hon. Members from the BJP and their leader would here and now say that they will not disturb the Babri Masjid in any form

whatsoever and that they will construct the temple. (Interruptions) That is what is most important. And therefore, I would like to say one thing.

SHRI PRAMOD MAHAJAN: anybody wants to react. (Interrup. tions).

SHRI P. SHIV SH ANKER: Madam, I would like to say. .. (Interruptions).

THE DEPUTY CHAIRMAN: Now, reaction not while he is speaking.

श्री अगदीश प्रसाद मायुर : मैं एक प्रश्न पुरुक्त चाहता है। इतने साल से पूजा है। रही है उस मन्दिर में ... (व्यवधान)

श्री सुरेश कलमाडी: पूजा कहां हो रही है, मेन पूजारी को निकाल दिया है भ्रापने . . . (श्यवधान)

श्री जगदीश प्रसाद माथुर : उस मंदिर में पूजा 40 साल मे हो रही है..... (व्यवधान)

डा० रत्नाकर पाण्डेय : ग्रापके लीडर बैठे हैं यहां पर, वह क्यों नहीं बोल रहे है...(व्यवधान)

श्री प्रमोद महाजन : ग्रापके लीडर को बोलने दिया, ग्राप बीचें, में क्यों बोल रहे हैं ... (व्यवधान)

SHRI V. NARAYANASAMY; Why should the U.P. Government remove the Head Priest there? (*Interrup.-tions*).

THE DEPUTY CHAIRMAN: Order, please. I have to adjourn the House for lunch.

SHRI P. SHIV SHANKER: Madam, none of us need raise the controversy or quarrel on the basic issues, which are our values and which are accepted by the entire nation. I am sure that the hon. Members of the BJP, who have taken the oath in the name of the Constitution, are as much wedded

to the concept of secularism, as is expected of them, having regard to the fact that it is the basic etho accepted by the nation.

Madam, another aspect which my friend referred to, is the question of lease. He has himself said that the court has directed that the land should not be transferred. As a student of law. I would like to tell Mr. Sikander Bakht, that lease is equally a transfer. (Interruptions).

SHRI PRAMOD MAHAJAN: That land is not leased (Interruptions) You are a student of law. That land is not leased. You are confusing the two cases together (Interruptions).

श्री जगदीश प्रसाद माथ्र : जमीनों के बीच में रास्ता है । जान बुझकर गलतफमी पैदा करने की कोशिश की जारही है। दोनों चीजों को जान त्रझकर मिलाया जा रहा है।

SHRI P. SHIV SHANKER: Madam, let me make the position absolutely clear. (Interruptions).

DEPUTY CHAIRMAN: Mathur, nobody has asked you to give clarification.

SHRI P. SHIV SHANKER: Madam. let me make the position absolutely clear that if the land leased is not the subject-matter which is pending in the High Court, then I sincerely apologise because I am not aware of it. (Interruptions). You may be aware of it. I am speaking on the basis of what has come in the newspapers. This is a little controversial matter and I would earnestly request the Home Minister that when he makes a statement, he should come out and say whether it is really a part of the land that is the subject-matter in the court or not.

Lastly, I would submit that let us have respect for the verdict of the court of law failling the consensus approach. It is better that we evolve a consensus approach taking into

[Shri P. Shiv Shanker]

203

consideration the ethoes and values of this nation. If it is not possible, let us go by the verdict of the court of law wiach has to be respected in every form. If there is any controversy about the fact, I would even make a suggestion. {Interruptions}

THE DEPUTY CHAIRMAN: Let him finish. I have to adjourn the House for lunch. (Interruptions).

### भी जगदीश प्रसाद सायुर : जैसे बाह बानो केस में भ्रःपने कोर्ट का आहर किया **वैसे ही** करें:

SHRI P. SHIV SHANKER: Lastly, I will submit that for the purpose of proper appraisal of the situation, I would appeal to the House, if the House can agree and if the Leader of the House can give his assent to, that a House Committee could be formed for the purpose of going there and finding out as to what exactly has happened (.Interruptions).

THE DEPUTY CHAIRMAN: Please sit down. I have to adjourn the House for lunch for one lour. I hope the UP Government will inform the Home Minister so that we can get the information. The House is adjourned for lunch till 2.45 P.M.

The House then adjourned for lunch at forty-five min- Us past one of the clock.

The House reassembled after lunch at forty-eight mir utes past two of the clock.

[THS VICE-CHAIRMAN SHRI M. A, BABY) in the Chair]

#### PAPERS LAID ON THE TABLE

THE VICE-CHAIRMAN (SHRI M. A. BABY): There is a supplementary list of business for today. Paper in be laid on the Table. Shri Shantaram Potdukhe.

Summary of the Recommendations of the Committee on Small Savings and the decisions of the Government thereon

THE MINISTER OF STATE IN THE MINISTRY **FINANCE** OF (SHRI SHANTARAM POTDUKHE: Sir, I beg to lay on the Table a copy (in Englis and Hindi) of the Summary of the ecommendations of the Committe on Small Savings and the decisions of the Government thereon.

[Pleased in Library See No. LT.. 1583/92]

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now, we will continue with the Special Mentions. Shri Ram Awadhesh Singh.

SHRI MURASOLI MARAN (Tamil Nadu): The CEair has assured that is continuing....

SHRI MURASOLI MARAN (Tamil Nadu): The Chair has assured that one Member from each party will be allowed to

SHRI V. GOPALSAMY: ....and one Member from each party is-allow-ed to speak. The SJP and the DMK have not spoken and the AIADMK is also there.

SHRI MOHD. KHALEELUR RAHMAN (Andhra Pradesh): We are also here, Sir.

SHRI V. GOPALSAMY: Telugu Desam, everybody is there.

SHRI CHIMANBHAI MEHTA (Guiarat): Why don't you take Special Mentions tomorrow?

THE VICE-CHAniMAN (SHRI M. A. BABY): Let us see whether it will be over. Chaturananji

#### Special Mentions—Contd.

Alleged demolition of Temples in Ayodhya in violation of the rulings of the High Court—Contd.

श्री चतुरा**न**न मिथ (विहार): उपसभाध्यक्ष महोदय, अयोध्या कांड बारे में कुछ बातें आज सदन में आई हैं श्रीर जो श्रखबारों मैं भी श्रायी है, वह काफी चिंता का विषय हैं। यह एक जगह की घटना नहीं है बल्कि इसका संबंध पूरे